

BEFORE THE NATIONAL GREEN TRIBUNAL
 (EASTERN ZONE BENCH, KOLKATA)
 ORIGINAL APPLICATION No. 111 of 2024/EZB

IN THE MATTER OF

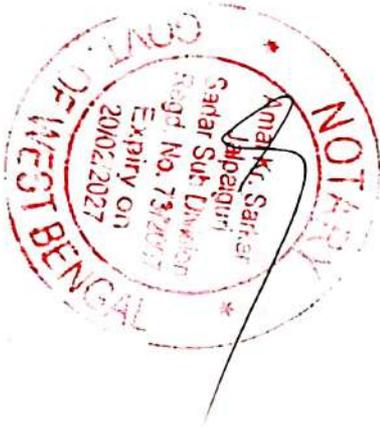
Subhas Datta

.....Applicant

-Versus-

State of West Bengal and Others

.....Respondents



AFFIDAVIT IN OPPOSITION FILED ON BEHALF OF THE RESPONDENT

NO. 10

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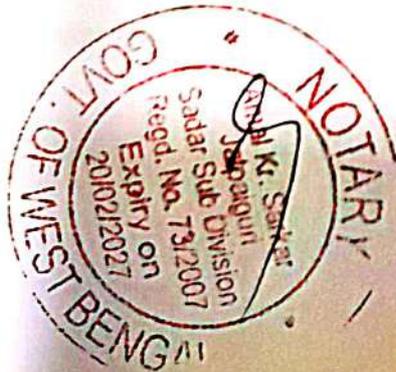
Filed by

Jagrati Mishra
JAGRITI MISHRA

Advocate

For the Applicant Subhas Datta

Mob: 9015870870





Dir
 ANIRUDDHA PRASAD SINGH
 General Manager / PH-Sivok
 IRCON INTERNATIONAL LIMITED
 Sivok-Rangpo New BG Rail Line Proj

Through,
Jagriti Mishra
Jagriti Mishra
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BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE BENCH
 AT KOLKATA

(Under Section 18 read with Section 14 and 15 of the National Green
 Tribunal Act, 2010)

Original Application No. 111/2024/EZB

IN THE MATTER OF:

Subhas Datta

.....APPLICANT

VERSUS

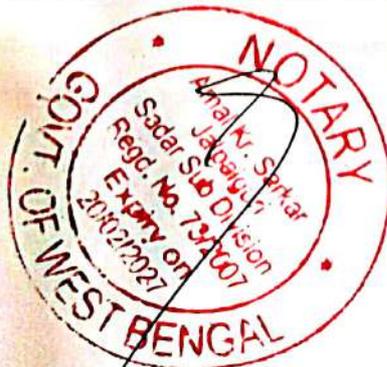
State of West Bengal and Others

.....RESPONDENTS

Affidavit-in-Opposition filed on behalf of the Respondent Number 10 in
 the above captioned case

1, Aniruddha Prasad Singh, son of Shri Motilal Singh aged about 53 years, By Faith Hindu, the General Manager/Project Head/Sivok-I with the Respondent No. 10 IRCON International Limited), a Govt. of India Undertaking having its registered address at Block C, 2nd Floor, PC Mittal Bus Stand, Siliguri for Sivok-Rangpo project do hereby solemnly affirm and say as follows:

1) That a copy of the above captioned matter was served upon me and I have gone through the entire Petition and the ANNEXURES thereto.





ANIRUDDHA PRASAD SINGH
General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Sivok-Rangpo New BG Rail Line Project

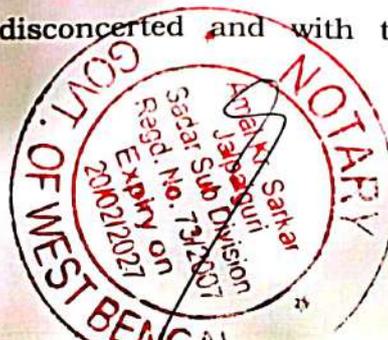
Through,
Jagati Mishra

2) That I am duly authorised by virtue of my official capacity to defend the interest of the Respondent No. 10, its officers, servants and agents before any Court of law. I am acquainted and conversant with the facts and circumstances of the present case as I have direct control and I supervise on a day-to-day basis the status of the Project and I have been duly advised to traversed and dispute and deny all those allegations brought in the Original Application No. 111 of 2024 which are not specifically admitted by me and those which are the matter of record and not specifically disputed by me.

That before adverting to the para-wise reply to the present Original Application, it is incumbent to avert to the following Preliminary Objections regarding the very maintainability of the Original Application in its present form.

PRELIMINARY OBJECTIONS

1) That the present Original Application is bogus, fictitious, concocted and moved with the *mala fide* intention to stall an ambitious railway project which is of enormous public utility/significance, highly strategic, an engineering marvel and a cause of envy for the alien enemy. It is not out of place to mention here that several attempts have been made by unscrupulous elements on one pretext or the other. The Hon'ble High Court has previously refused any interim orders and spurned and abnegated similar diabolical harangue couched with cavil verbose vituperating and defiling a linear infrastructure project of National importance. Feeling disconcerted and with those predilection and



(2)

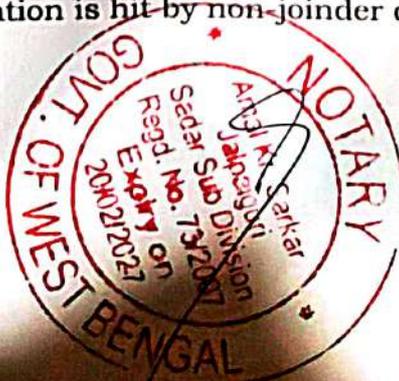
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ANIRUDDHA PRASAD SINGH
General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Sivok-Rasgo New BG Rail Line Project

*Through,
Jagriti Mishra*

immured belligerence fomented with some incongruous mix of finagle and controvertible avidity, the same bet is now being played before this Tribunal. It is therefore humbly prayed that the present Original Application may kindly be dismissed at threshold and in limine being abuse of the process of law and having been moved with maligned and motivated intentions.

2) That the present Application has not been moved bonafide and has been moved with the sole intention of thwarting an infrastructure project of national importance with some nefarious design and by raising unsustainable question of law and therefore, the Petition shall be dismissed at threshold without any further delay/opportunity to the Applicant.

3) That the present Original Application No. 111 of 2024 under section 18 read with section 14 and section 15 of the National Green Tribunal Act, 2010 is hit by the Doctrine of non-joinder of necessary party in as much as the Ministry of Railways and the Northeast Frontier Railway, being the original lessor and custodian of the subject land, are necessary and proper parties to these proceedings. No adverse directions ought to be passed by this Hon'ble Tribunal without giving the Ministry of Railways/ Northeast Frontier Railway an opportunity of hearing and without impleading it as a party respondent. IRCON being the Respondent No. 10 prays that the Hon'ble Tribunal may consider this submission in the interest of justice and fair adjudication. Therefore, the present Original Application is hit by non-joinder of necessary parties.

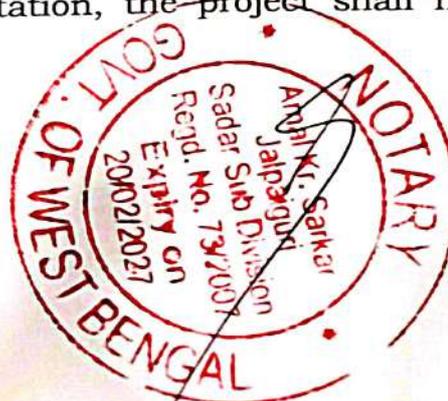


ANIRUDDHA PRASAD SINGH
General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Sivok-Rangpo New BG Rail Line Project

Through
Juganti Biswas

BRIEF FACTS AND PARA-WISE REPLY:

- 1) IRCON International Limited (f/k/a Indian Railway Construction Company Limited), the Respondent No. 10 in this Original Application is a Government of India Undertaking and has been entrusted with the nationally important linear infrastructure project of Sivok-Rangpo new BG Railway Line. IRCON, as the implementing agency, was granted leasehold rights over railway land by the Northeast Frontier Railway (NFR) through a Memorandum of Understanding dated 25.07.2022, specifically for the establishment of infrastructure necessary for execution of the said railway project, which includes the establishment of a stone crushing unit for construction material. The said dedicated unit was established with the specific purpose of aiding public infrastructure work, and not for any commercial exploitation or riverbed mining outside the scope of the project. The location of the dedicated stone crushing unit is on railway-leased land, and its operational requirement was integrally linked to the supply of aggregates for tunnel and embankment construction.
- 2) The Sivok Rangpo new BG Railway Line project is one of the most challenging projects in one of the most difficult terrains. The rail link will pass through the steep terrain of the Kanchanjungha mountain range foothills and the Tiesta river valley, where the average steep is around 30 degrees. From a sea level elevation of 153.22 metre upto until the sea level elevation of 420.21 metre at the Rangpo Station, the project shall have 19 bridges and 14 tunnels.





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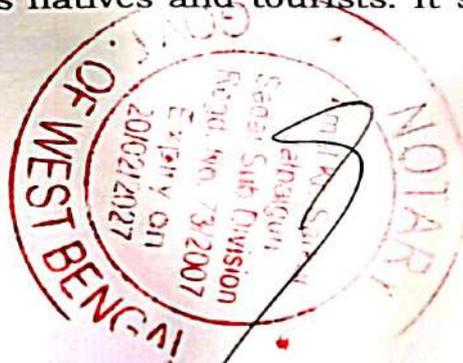
ANIRUDDHA PRASAD SINGH
General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Sivok-Rangpo New BG Rail Line Project

*Thank,
Jagriti Mishra*

3) Although all other North-East states have been connected with the Indian Railways network, Sikkim is still left out of the rail map. The project has been undertaken as a measure to improve connections between Sikkim's north-eastern cities, which lie on the Chinese border, and the rest of the India. In stage II and III of the project, the Rail line shall extend upto the Chinese border at Nathula and shall give all weather connectivity to the entire region which is now dependent on a single road. The total length of the Project in its Stage 1 is 44.98 Kms. The line's 41.55 km falls in the state of West Bengal, while 3.41 km falls in Sikkim. The project is a state-of-the-art project under the "Make in India" initiative and the project is a green project taking care of the wildlife, flora and the fauna. Out of the total length of 44.98 Kms, the project hardly would touch the surface soil with its 19 bridges and 14 tunnels covering 38.55 kms (i.e. more than 85% of the length covered by tunnels alone). There had been some delays here and there and the Respondent No. 10 was given working permission only in June 2019. Since then, works have been taken up in the available land by Respondent No. 10. Out of a total of 14 tunnels (38.55 kilometres long), works have been taken up on 12 tunnels and the work in these tunnels are near completion.

A copy of the Progress Report for the month of April 2025 is ANNEXED herewith and MARKED as ANNEXURE R10/1

4) Although the project has not been tagged as a strategic Defence project, the Rail-line shall give all weather, unhindered and swift connectivity boosting the economy of the State of Sikkim and ease of movement to its natives and tourists. It shall also be used for





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General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Shrek-Rangpo New BG Rail Line Project

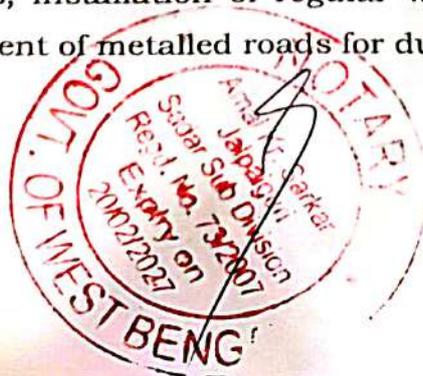
Through,
Jagati Diksha

other strategic purposes and is being constructed to meet the long pending demands of natives, tourists and ancillary strategic needs.

- 5) IRCON, as the implementing agency, was granted leasehold rights over railway land by the Northeast Frontier Railway (NFR) through a Memorandum of Understanding dated 25.07.2022, specifically for the establishment of infrastructure necessary for execution of the said railway project, which includes the establishment of a stone crushing unit for construction material. It is respectfully submitted that IRCON, in discharge of its duties as a Central Government PSU, selected contractors and agencies through a transparent tendering process, who in turn operated under valid environmental and administrative permissions. The relevant permissions include No Objection Certificates issued by the Chief Conservator of Forests (Wildlife North), valid Trade Licenses, Consent to Establish and Consent to Operate under the Air and Water Acts, and local body approvals.

A copy of the MoU, Consent to Establish, Consent to Operate, and other relevant permissions are all collectively ANNEXED and MARKED as ANNEXURE R10/2.

- 6) It is submitted that the crushing unit was established after obtaining all requisite statutory approvals and has consistently adhered to regulatory guidelines. In response to the observations made by the Joint Committee during its site inspection, it is informed that the unit promptly undertook rectificatory measures, including installation of green screen, covering of crushers and conveyors, installation of regular water sprinkling systems, and development of metalled roads for dust suppression. It is pertinent





(Signature)
 ANIRUDDHA PRASAD SINI
 General Manager / PH-Sivo
 IRCON INTERNATIONAL LIMIT
 Sivet-Rangpo New BG Rail Line Proj

(Signature)
 Joyanti Lishan

to note that, in accordance with the Standard Environmental Conditions for Sand Mining and the Sustainable Sand Management Guidelines, 2016 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), a general prohibition on all riverbed mining and crushing operations is imposed across West Bengal, including Darjeeling District, during the monsoon season. Consequently, operations at the crushing unit were suspended with effect from 01.07.2024, and only previously crushed aggregates were being lifted and transported to the project site. During this period, IRCON was duly informed that several dust control and mechanical devices had been sent for routine maintenance or repair, and hence, were not present on-site at the time of the inspection dated 26.07.2024. This temporary non-operation and removal of pollution control equipment must therefore be viewed in the context of lawful compliance with the seasonal environmental restrictions, rather than as evidence of regulatory breach or negligence.

A copy of the order issued by the District Land and Land Reforms Officer, Darjeeling regarding suspension of mining and crushing activities of sand and aggregates is ANNEXED herewith and MARKED as ANNEXURE R10/3

- 7) The said dedicated unit was established with the specific purpose of aiding public infrastructure work, and not for any commercial exploitation or riverbed mining outside the scope of the project. The location of the unit is on railway-leased land, and its operational requirement was integrally linked to the supply of aggregates for tunnel and embankment construction. The crushing unit was set up after securing all requisite approvals and has remained



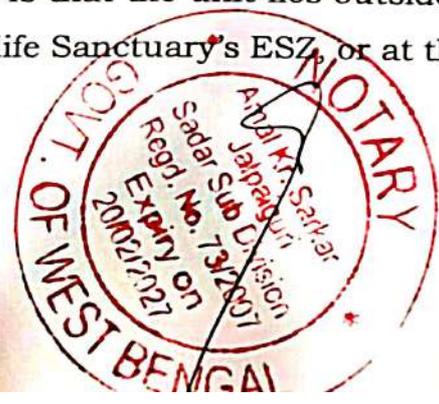


Diya
ANIRUDDHA PRASAD SINGH
General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Shok-Rangpo New BG Rail Line Project

Thraya
Jagathi Lishu

compliant with the applicable statutory norms. In response to the observations made by the Joint Committee during its site inspection, necessary corrective measures were promptly undertaken, such as installing green screen, covering conveyors and crushers, implementing regular water sprinkling, and developing metalled roads to minimize dust emissions. It is pertinent to note that, in line with the Standard Environmental Conditions for Sand Mining and the Sustainable Sand Management Guidelines, 2016 issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), a general ban is imposed on riverbed mining and crushing activities throughout West Bengal—including the Darjeeling District—during the monsoon season. Accordingly, operations at the crushing unit were suspended from 01.07.2024, with only pre-crushed aggregates being transported to the project site. IRCON was informed that, during this period, several dust suppression and mechanical devices had been sent for maintenance or repairs, which explains their absence during the inspection on 26.07.2024. Therefore, the temporary cessation of operations and unavailability of equipment must be viewed in the context of mandated seasonal compliance rather than as an instance of environmental non-compliance or negligence.

- 8) IRCON submits that the methodology adopted by the inspection team to determine the location of the unit within the Eco-Sensitive Zone (ESZ) lacks clarity and scientific precision. The geo-coordinates used have not been transparently disclosed, and IRCON's position is that the unit lies outside the boundary of the Mahananda Wildlife Sanctuary's ESZ, or at the very least, that the





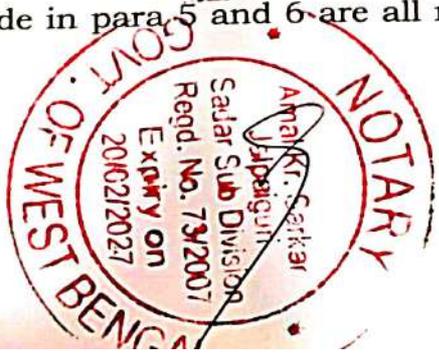
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ANIRUDDHA PRASAD SINGH
General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Sivok-Rangpo New BG Rail Line Project

*Thangaraj
Jagath Prishma*

notification cannot be applied with retrospective effect. Further, activities associated with national infrastructure are among the permissible categories under the ESZ notification (Item 18/19). IRCON reiterates that it has operated in strict adherence to guidelines under the Wildlife (Protection) Act, 1972, and the MoEF&CC notifications, and has relied on approvals and NOCs granted by competent state and forest authorities.

- 9) In view of the above-mentioned premises and the documents annexed with this Affidavit in Opposition, the Applicant is not entitled to any PRAYER as prayed for and the Respondent No. 10 submits that the present Original Application needs to be dismissed and in limine. The Original Application has created a camouflage with some incongruous mix of unconnected and unrelated bundle of facts with documents and provisions of law which does not sync together well. The Original Application cannot be entertained in its present form being hit by delay and laches; barred by Statutory Limitation; misjoinder of necessary party; lack of cause of action; and, needs to be dismissed at threshold and in limine.

That the Statements made in para 1 to 3 of the Preliminary Objection are true to the best of my knowledge and belief. The statements made in para 1 to 9 of the above have been drafted by my Counsel under my instructions and upon him explaining to me the nuances of law which I believe to be true as explained. The statements made in para 1 to 9 above are true to the best of my knowledge and belief. The statements made above are all true and correct to the best of my knowledge and belief and the statements made in para 5 and 6 are all matter or records Some of



(IX)

the contents in reply to Prayer for dismissal of the Original Application are my humble submissions before this Tribunal.

Div ANIRUDDHA PRASAD SINGH
General Manager / PH-Sivok-1
IRCON INTERNATIONAL LIMITED
Stock # 1234 New BG Rail Line Project

Prepared in my office

Deponent is known to me

Jaganlalish
Advocate

Clerk to

All Annexure are legible

Jaganlalish
Advocate

Solemnly affirmed before me

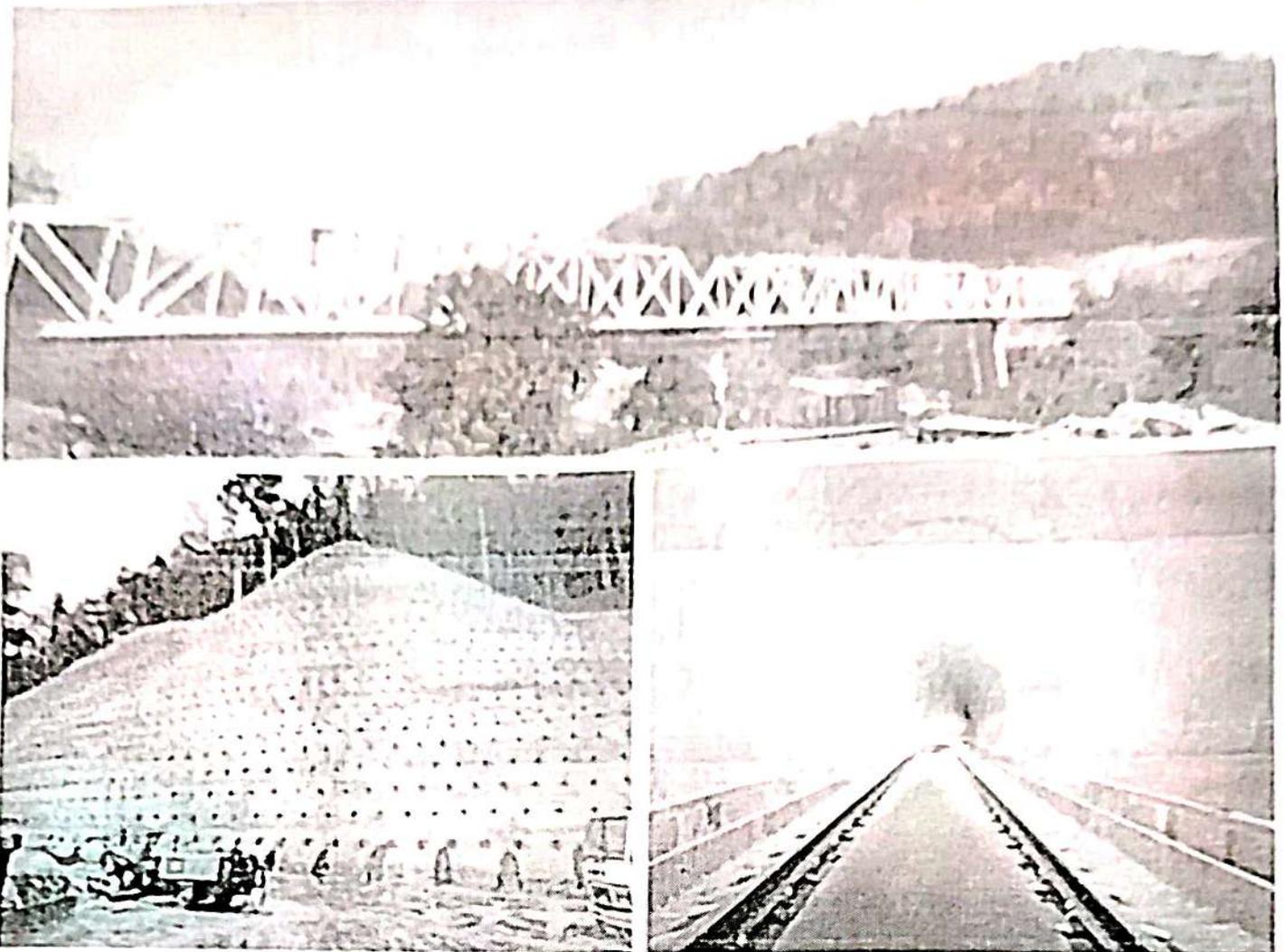
On 26th day of May 2025



Solemnly affirmed before me
on proper identification

Amal
Amal K umar Sarkar, NOTARY
Govt. of W.B., Jalpaiguri
Read. 73107

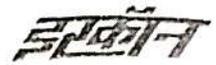
26 MAY 2025



**SIVOK RANGPO NEW BG RAIL LINE
PROJECT
PROGRESS REPORT
APRIL'2025
IRCON INTERNATIONAL LIMITED**



इरकॉन इंटरनेशनल लिमिटेड
(भारत सरकार का उपक्रम)
IRCON INTERNATIONAL LIMITED
(A Govt. of India Undertaking)
An integrated Engineering and Construction Company



Dated: 20.05.2025

No. IRCON/2046/Sivok-Rangpo/Status & Progress/0620

The Chief Administrative Officer/Con-III
Office of the General Manager Construction
Northeast Frontier Railway
Malgaon
Guwahati

Sub: - Construction of Sivok-Rangpo New Railway Line Project- Progress of the work for month of April '2025.

Respected Sir,

1.0 PROGRESS

TUNNELS:

- (i) 882 m Tunnel Lining has been achieved during the month of April-2025. Cumulative Tunnel Lining 29528 m out of total 38646 m. (76.41%) is completed upto 30th April, 2025.
- (ii) 127 m Tunnel Mining has been achieved during the month of April-2025. Cumulative Tunnel Mining 37163 m out of total 38646 m. (96.16%) is completed upto 30th April, 2025.

ADITS:

- (i) Mining of all the Adits has been completed. 218.2 m Adit Lining has been achieved during the month of April-2025. Cumulative Adit Lining 1888.2 m is completed upto 30th April, 2025.

MAJOR BRIDGES:

- (i) Eight (08) Major Bridges out of total Thirteen (13) Major Bridges have been completed. Substructure of Four (04) Major Bridges out of balance Five (05) Major Bridges have been completed upto 30th April, 2025.
- (ii) Super-Structure of 5 (Five) balance Major Bridges is in progress.
- (iii) Substructure of One (01) Major Bridge No. 10 is in progress.
- (iv) Steel Fabrication work of 10917 MT out of 14518 MT has been completed up to 30th April, 2025.
- (v) Erection and Launching of Superstructure work of 5350 MT out of 14518 MT has been completed up to 30th April, 2025.



(12)

2.0 STATUS AND PROGRESS ON TUNNELING / LINING / ADITS / BLT AND OTHER WORKS

- Five (05) Tunnels have been completed in all respect including BLT and lining works completed in Seven (07) Tunnels
- Mining in Five (05) Tunnels out of balance Seven (07) Tunnels have been completed
- Mining in Two (02) Tunnels in progress
- Mining in all Eight (08) Adits completed
- Lining in Seven (07) Tunnels in progress.

Tunnel	Date of Award	Mining Length Main Tunnel (m)	Status of Mining (m)	Status of Lining (m)	Status of BLT (m)	Scope of Tunnel Adits (m)	Status of Mining	Status of Adit Lining (m)
T-1	21.08.2019	4224.0	Completed	4209.0 (WIP)		855.0	Completed	NYS**
T-2	21.08.2019	896.0	Completed	Completed	Completed	-	-	-
T-3	13.09.2019	1275.0	Completed	Completed	Completed	-	-	-
T-4	13.09.2019	3948.0	Completed	2971.3 (WIP)		599.0	Completed	NYS
T-5	05.08.2016	2140.2	Completed	2140.20 (WIP)	817 (WIP)	-	-	-
T-6	24.09.2019	3943.0	Completed	2166 (WIP)	877 (WIP)	577.0	Completed	569.50 (WIP)
T-7	20.01.2020	3083.0	Completed	2243.9 (WIP)		962.0	Completed	483.2 (WIP)
T-8	20.01.2020	4148.0	3580.6 (WIP)	1364 (WIP)		1010.0	Completed	NYS
T-9	23.05.2019	542.0	Completed	Completed	Completed	-	-	-
T-10	23.05.2019	5300.0	4384 (WIP)	2594.30 (WIP)		1144.0 (Adit-1)	Completed	NYS
						413.0 (Adit-2)	Completed	393.50 (WIP)
T-11	13.09.2019	3205.0	Completed	Completed	1520 (WIP)	960.0	Completed	442.0 (WIP)
T-12	05.10.2020	1404.0	Completed	Completed	Completed	-	-	-
T-13	05.10.2020	2560.5	Completed	2540.50 (WIP)		-	-	-
T-14	06.03.2017	1977.0	Completed	Completed	Completed	-	-	-

** Not Yet Started

- No Adit in the scope of this Tunnel.



3 STATUS AND PROGRESS OF BRIDGES:

Sl. No.	Bridge No.	Details of Bridge	Length of Bridge	Details of Activities / Status
1.	Br-02	1x18.3 (CG)+2x69 (OWG)+1x18.3(CG)	174.6M	Completed
2.	Br-03	1x12.2 (CG)+5x69 (OWG)+1x12.2 (CG)	369.4 M	Completed
3.	Br-04	1x12.2 (CG)+1x45.7 (OWG)+1x12.2 (CG)	70.1 M	Completed
4.	Br-05	2x30.5 (OWG)	61.0 M	Completed
5.	Br-06	2x69 (OWG)	138.0 M	Completed
6.	Br-08	1x76.2 (OWG)	76.20 M	Sub Structure - Completed
7.	Br-09	1x85.83 (OWG)+1x109.9 (OWG)+1 x 36.63 (CG)	232.36 M	Super Structure - In Progress
8.	Br-10	1X25.21 (CG)+2X39.34 (CG)+1X25.21 (CG)	133.0 M	Sub Structure - In Progress Super Structure - In Progress
9.	Br-13	1x30.5 (CG)	30.5 M	Completed
10.	Br-14	1x18.3+1x30.5+1x18.3 (CG)	67.10 M	Completed
11.	Br-15	3x79.6 (OWG)	238.80 M	Completed
12.	Br-16	2x69 (OWG)+1x103 (OWG)	207.0 M	Sub Structure - Completed
13.	Br-17	4x106.7 (OWG)	426.80 M	Super Structure - In Progress



(15)

4 STATUS AND PROGRESS OF YARDS

Sl. No.	Items	Unit	Rangpo Yard (Cumulative progress/Scope)	Melli Yard (Cumulative progress/Scope)	Riyang Yard (Cumulative progress/Scope)
1	Earthwork (Excavation)	Cum	289770 / 503210	222029 / 323652	514128 / 620360
2	Earthwork (Filling)	Cum	103800 / 311044		
3	RE wall Back Filling	Cum	100591 / 375051	01502 / 180100	00250 / 38529
4	Reinforced Earth Wall (up to 50 mt.)	Sqm	11632 / 21415	4028 / 10838	7930 / 9263

4.0 ASSISTANCE REQUIRED:

A. WEST BENGAL STATE

- Two nos of forest proposal i.e., 3.255 Ha under Darjeeling Forest Division and 3.1179 Ha under Kalimpong Forest Division are presently under process through parivesh portal for consideration of Stage-I approval. In this regard, approximately 20 acres of Non Forest Government Land has been identified by DLLRO office, Jalpaiguri for Compensatory Afforestation. The Suitability of the said land for Compensatory Afforestation has been confirmed by the Divisional Forest Officer.
- One EDS has been raised by DFO in parivesh portal. The user agency is required to submit supporting documentation conforming that the identified NFL shall be handed over to the Forest Department/NF Railway, as the case may be after completion of all statutory completion; and the final transfer may be subject to approval of the competent authority.
- In this regard, in principle approval is required from the concerned forest authority for transfer of NFL for compensatory Afforestation which facilitate timely closure of the EDS and enable further progress in obtaining Stage-I approval through the parivesh portal.
- Works of Riyang & Melli yard slope stability works, Melli station approach road & staff quarters and dumping yard for muck disposal are getting affected due to non-clearance of above two proposals

B. SIKKIM STATE - NIL

With Regards.

Yours faithfully

(Surender Singh)

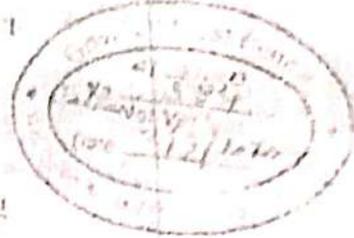
Executive Director/Projects

Copy to:

- Chief Engineer-III/Const/Northeast Frontier Railway, Maligaon, Guwahati.
- Deputy Chief Engineer/ Const/N.F. Railway, New Jalpaiguri.
- Project Director/SRRP, Ircon International Ltd., Project of Sivok- Rangpo.



OFFICE OF THE COMMISSIONER OF POLICE
 SILIGURI POLICE COMMISSIONERATE
 MALLAGURI, P.O. PRADHANKAGAR
 SILIGURI (WB), PIN 734001
 Phone No. 0353 2511710
 Fax No. 0353-2511015/2515330
 Email Id: siliguri@police.nic.in



Memo No. 201 /C/SPC

Dated 29.08.2020

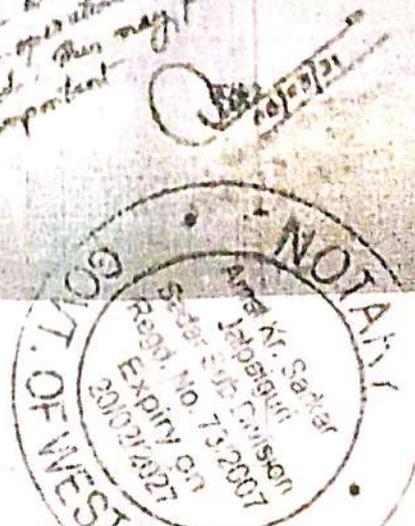
**MINUTES OF THE MEETING HELD ON 26/08/2020
 AT CONFERENCE HALL, SILIGURI POLICE COMMISSIONERATE, MALLAGURI
 REGARDING DIVERSION OF HEAVY VEHICLES (10+ TONS)**

REF. MEMO NO. 158 DATE 19.08.2020 OF AL. SILIGURI W. II. SUB DIVISION - I P. W. (ROADS) UTE

The following Police Officers and other officials were present in the meeting

1. Shri Tapati Achary, IPS, Commissioner of Police, Siliguri Police Commissionerate
2. Shri Joyendu Das, IPS, Dy. Commissioner of Police, Hqs. Siliguri Police Commissionerate
3. Dr. Kumar Bhusan Singh, IPS DCP (Traffic) Siliguri Police Commissionerate
4. Shri Suman Sahay, SDO Siliguri
5. Shri Santanu Tarafdar, ACP (AP), Siliguri Police Commissionerate
6. Shri Swapna Sarkar, ACP Exct - I, Siliguri Police Commissionerate
7. Shri Narendra Khatun, ACP Exct - II, Siliguri Police Commissionerate
8. Shri Anshu Gupta, SDPO, Nara, Darjeeling
9. Shri Malay K. Das, DySP (Traffic), Jalpaiguri
10. Shri Bipul K. Barua, DySP (Traffic) Itanagar
11. Shri Soma Parjapat, DySP (Traffic), Kalimpong
12. Shri Ashish Saha, DySP (DAT), Raiganj
13. Shri Sanjiv Biswas, J.E. PWD NH Div - IX
14. Shri Tanu Prasad Upadhyay, MH Div - IX
15. Shri Sujay Tunga, I/C Bhaktinagar P.S., SPC
16. Shri Subir K. Datta, I/C Bhaktinagar T.O., SPC
17. Shri Ananta Bhattacharya, O/C NJP P.S., SPC
18. ASI Debnath, Hingpong ADPC, Hingpong

Handwritten notes:
 Honours - 108
 To The Beat Officer, Kalimpong Forest Division
 Chakraborty, Deputy
 N.B. Forest Department
 Please find the enclosed order regarding RESTRICTION
 OF SERVICE VEHICLES (10+ TONS) OVER CORPORATION BRIDGE
 heavy vehicles through GABRIEL ROAD as
 disclosed with you on 08.08.20 at Hingpong
 Your co-operation in this regard is highly
 solicited. This may please be treated as
 most important.



IXA

OFFICE OF THE COMMISSIONER OF POLICE
 SILIGURI POLICE COMMISSIONERATE*
 MALLAGURI, P.O PRADHAN NAGAR
 SILIGURI (WB), PIN - 734003
 Phone No.: 0353-2512179
 Fax No.: 0353-2510185/2512546
 Email ID: [siliguricommissionerate@gmail.com]
 (mailto:siliguricommissionerate@gmail.com)

Memo No.: 304 /C/SPC

Dated: 29.09.2020

MINUTES OF THE MEETING HELD ON 26/09/2020
AT CONFERENCE HALL, SILIGURI POLICE COMMISSIONERATE, MALLAGURI
REGARDING DIVERSION OF HEAVY VEHICLES (10+ TONS)

Ref: MEMO NO. 188 DATED 19.08.2020 OF A.D. SILIGURI, N.H. SUB
 DIVISION - 2 P.W. (ROADS) DTE.

The following Police Officers and other officials were present at the meeting:

1. Shri Tripurari Atharv, IPS, Commissioner of Police, Siliguri Police Commissionerate.
2. Dr. Kumar Bhusan Singh, IPS, DCP (Traffic), Siliguri Police Commissionerate.
3. Shri Sumanta Saha, SDPO, Siliguri
4. Shri Santanu Tarafdar, ACP (HQ), Siliguri Police Commissionerate
5. Shri Swapan Sarkar, ACP East I, Siliguri Police Commissionerate
6. Shri Narendra Jhalaroy, ACP East II, Siliguri Police Commissionerate
7. Shri Ashutosh Gupta, SDPO, Naxalbari, Darjeeling
8. Shri Manoj Kr Das, Dy.SP (Traffic), Jalpaiguri
9. Shri Bimal Kr. Banerjee, Dy.SP (Traffic), Jalpaiguri
10. Shri Saria Prabkar, Dy.SP (Traffic), Kalimpong
11. Shri Asish Subba, Dy.SP (P&I), Raiganj
12. Shri Binoy Saha, EE, PWD, NH Div IX
13. Shri The Prasad Upadhyay, NH Div IX
14. Shri Sujan Tanga, I/C Bhaktinagar P.S., SPC
15. Shri Gokul Kr. Datta, I/C Bhaktinagar TO, SPC
16. Shri Anirban Bhattacharjee, O/C NJP P.S., SPC
17. Shri Dheer Lochan, Manager ADPC, Retiapara

(Handwritten Note):

"To

The BDOs of Naxalbari, Kharibari, Phansidewa, and Chief Engg. NH IX, WB & NH Engg. Jalpaiguri:

Please help the undersigned regarding diversion of heavy vehicles (10+ tons) from the Asian Highway. Necessary diversion should be made via Fulbari - Ghoshpukur Road.

Concerned police stations and NH Div IX may kindly assist the same.



(D) (K)

GOVERNMENT OF WEST BENGAL

Public Works (Roads) Directorate

Office of the Assistant Engineer

Siliguri N.H. Sub Division - I

Siliguri - 735010

Memo No. 188

In

(1) The Officer-In-Charge,
Sevoke Police Station,
Dist- Darjeeling

(2) The Officer In Charge,
Mangpong (Dist) P.W.
Dist- Kalimpong

(3) The Officer-In-Charge,
Bhaktinagar Police Station,
P.S- 2.5 mile, Sevoke Road
Dist- Jalpaiguri

Sub: Restriction of movement of vehicles on Coronation Bridge upto 10(ten) tonnes.

The undersigned would like to draw your attention that, some over loaded vehicles carrying more than 10(ten) tonnes load pass through Coronation Bridge. Due to that the deck slab of the bridge is getting hampered and there may be some detrimental effect on its foundation. In this circumstances, it is also mentioned that the bottom of pier of Coronation Bridge has been scoured which needs immediate repair but due to the depth and current of water, it is not possible to continue the repair work right now during monsoon. Therefore, as per direction of Executive Engineer, N.H. Division No. IX, you are requested to restrict the movement of vehicles through Coronation Bridge upto a gross weight of 10(ten) tonnes as early as possible to avoid any accident.

This is for your information and take necessary strong action please.

Assistant Engineer
Siliguri N.H. Sub Division - I
P.W.(Roads) Dte.
Date

Memo No: 188

Copy to:

1. The Superintending Engineer, N.H. Circle-III, P. W. (Roads) Dte.
2. The Executive Engineer N.H. Divn. - IX, P. W. (Roads) Dte
3. The concerned JE, Siliguri N.H. Sub Division - I, P.W. (Roads) Dte

sd/-
Assistant Engineer
Siliguri N.H. Sub Division - I
P.W (Roads) Dte.

No - 128/IT
DI - 415/22

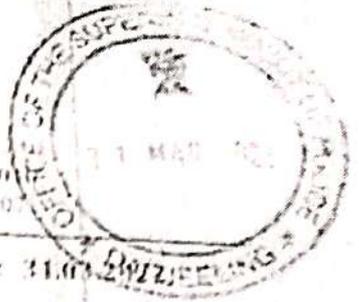
20

R. Gupta

1



GOVERNMENT OF WEST BENGAL
OFFICE OF THE EXECUTIVE ENGINEER
NATIONAL HIGHWAY DIVISION (N.H. DIVISION)
National Highway Complex, 1, Floor, National Highway, 743 001
Siliguri (West Bengal) PIN CODE - 743 001. PHONE: 0353 252 120



Memo No: 537
To,
The Commissioner of Police
Siliguri Police Commissionerate
Email - silgurimetroapolitainpolice@gmail.com

Dated: 31.03.2022

Sub - Request for proper implantation of restriction of movement of vehicles more than 10 MT over Coronation Bridge at law 595 20 of NH31
Ref - (i) Your kind office Memo No:- 301/C/SPC dated 29.08.2020
(ii) Kind site visit of The Chief Engineer NH PWD & Regional Officer MORTH on 28.03.2022

Respected Sir,

The movement of vehicle having more than 10 MT is already restricted vide memo u/r (i). Recently the Coronation Bridge has been again inspected by the team of higher officer of the department on 28.03.2022. The inspection team has suggested for strict compliance about the continuation of restriction order for movement of vehicle more than 10 MT over the bridge.

In this context, a copy of the memo u/r(i) is enclosed herewith for favour of your kind reference. Considering the above fact, you are requested for taking necessary action towards the matter, pl

Encl - as stated

This is for favour of your kind information, please.

Yours faithfully,

Sd/- R.K. Sinha --
Executive Engineer
National Highway Division-IX

Dated: 31.03.2022

Memo No: 537 /1/(7)
Copy forwarded to -

- 1) The Chief Engineer, PWD (NH) for favour of his kind information, pl.
- 2) The Superintending Engineer, National Highway Circle -III, PAV.(Roads) Dte for his kind information, pl.
- 3) The District Magistrate, Darjeeling/Kalimpong for favour of his kind information, please.
- 4) The Superintendent of Police Darjeeling /Kalimpong for favour of his kind information, pl.
- 5) The District Forest Office /Darjeeling /Kalimpong for favour of his kind information, pl.
- 6) The Sub-Divisional Officer, Siliguri/Darjeeling/Kerseang for favour of his kind information and necessary action, please.
- 7) The Assistant Engineer, Siliguri NH Division No. 4, Malbazar NH Subdivision for information and taking immediate necessary action, please. They are further requested to install informatory boards at specific /top spots to the effect.

Handwritten notes on the left margin: 'copy office', 'Service pp 3/16/22', '03/04/22', 'to note R.C. 6/4/22', 'Ye Kumar', 'to Superintendent of Police - Darjeeling'

Signature of Superintendent of Police, Darjeeling
Superintendent of Police
Darjeeling

Asadika
Group, Maharashtra



ইসকন ইন্টারন্যাশনাল লিমিটেড
IRCON INTERNATIONAL LIMITED

স্বাক্ষরিত

Dated: 12.04.2022

No. IRCON/2046/NFR-SRRP/Revenue/06/ 2999

To
Sub-Divisional Officer,
Sub-Division, Kurseong,
District - Darjeeling,
Govt of West Bengal,
Kurseong, (W.B.)

Subject: - Construction of Sivok-Rangpo New BG Rail Line Project - Consent for Temporary setup of Stone Crusher Plant at Railway Land (Sivok) near Railway Bridge No. -52.

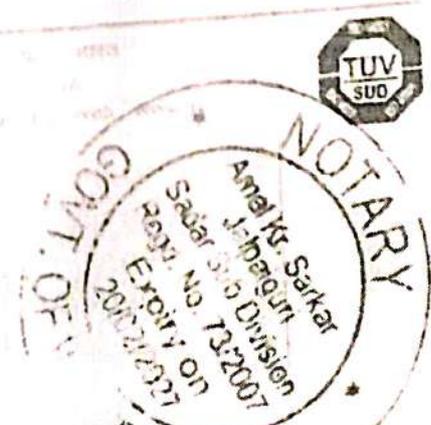
Sir,

IRCON is executing the construction of Sivok-Rangpo Rail Project. It is to apprise that this rail project is a National Project of strategic importance which is of great public utility. Sivok-Rangpo Rail Project is highly targeted project and completion of the project has already been fixed in December 2023. The progress of the work is being monitored by the PMO office/NITI Aayog & Railway Board very closely. For timely completion huge construction materials such as aggregate & sand is required. At present stone aggregates and sand for the construction work is supplied from Oodlabari. Construction material which is being procured from Oodlabari has to cross Coronation bridge and this bridge is in distress condition on account of which PWD NH division have imposed restrictions on movement of heavy vehicles with GROSS WEIGHT of 10 MT only (copy enclosed). Due to imposition of load restrictions on movement of traffic via Coronation Bridge the supply of construction material is getting affected which has negative impact on the progress of rail project. Regular supply of construction materials like aggregate and sand is extremely important for timely completion of the project.

No vehicles with gross weight of 10 tonnes are being allowed to cross Coronation Bridge due to which supply of construction material disrupted badly. Due to restriction on the movement of heavy vehicles, supply of stone aggregate and sand is hampered badly and there is no possibility of keeping adequate stock at work site due to the restrictions in movement. At present, works on all activities viz tunnels, bridges & Station Yards are in full swing and requirement of aggregate/sand cannot be made good due to the above problems faced on transportation through the Coronation Bridge.

At this juncture it has been decided to set up dedicated stone crusher plant on the Railway Land at Sivok near bridge no. 52 for which Railway Land has already been taken from N. F. Railway by IRCON (copy enclosed)

স্বাক্ষরিত কার্যক্রম, স্বীকৃতি প্রদান, মূল্যায়ন, পরিচালনা, ইত্যাদি
Rajal Mahal, 1, Sector 1, Gurgaon, Haryana
Phone: 0124-2333333, 0124-2333334
Fax: 0124-2333335, 0124-2333336
E-mail: info@ircon.com, ircon@ircon.com
Website: www.ircon.com





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-:2:-

Contd...2/-

For setting up Stone Crusher Plant executing agency M/s ITD Cementation has been authorized and land has already been allotted to M/s ITDC. Further, it is brought to your notice that M/s ITDC has been awarded the construction of 05 nos tunnels viz. T-3, T-4, T-6, T-9 & T-10. The aggregates and sand produced through crusher plant will be used exclusively for the construction of Sivok-Rangpo Rail Project only.

Therefore, you are requested to issue consent/NOC for installation of Stone Crusher Plant on the Railway Land on Temporary Basis till the completion of this Railway Project. The agency M/s ITDC will bear all necessary charges as admissible as per Govt. norms.

Your kind consideration will be highly appreciated by this office.

For and on behalf of,
IRCON International Limited,

(A. P. Singh)
GM/PH/Sivok-1

Encl:- (i) Permission of N. F. Railway for Installation of Stone Crusher Plant.
(ii) Copy of Letter issued by NH Division imposing restriction of movement of vehicles.

Copy to :-

- Distric Magistrate, Darjeeling – for kind information please.
- Project Director/SRRP – for kind Information please.
- Dy. CE/Con/NJP – for kind information please.

Azadi Ka
Amrit Mahotsav

IRCON

23

इरकॉन इंटरनेशनल लिमिटेड
(भारत सरकार का उपकरण)

IRCON INTERNATIONAL LIMITED

(A Govt. of India Undertaking)
An Integrated Engineering and Construction Company

SIVOK - RANGPO NEW BG RAIL LINE PROJECT

Project Office : Block 'C', Rail Plot, P.C. Mohal Dura Street, P.O. Sivoke Road, Siliguri - 734001
Dist. Darjeeling (W.B.), Tel. No. 0353-2668850, E-mail : 2015 nfr-erpp@ircon.org

ANNEXURE R7/3

सर्वोच्च

IRCON/2046/NFR-SRRP/Crusher Plant/ 4080

26.08.2022

To
Sub-Divisional Officer,
Sub-Division, Kurseong,
District - Darjeeling,
Govt. of West Bengal,
Kurseong. (W. B.).

Sub- Construction of Sivok-Rangpo New BG Rail Line Project - Allotment of Railway Land at Sivok
for setting up of Stone Crusher Plant exclusively for SRRP.

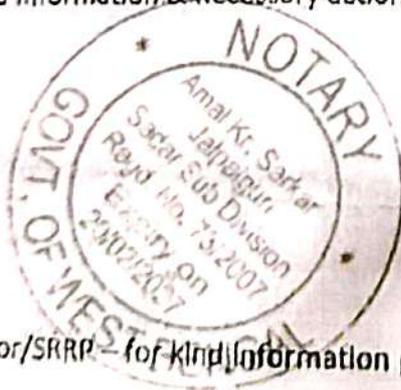
Ref:- (i) IRCON/2046/NFR-SRRP/Crusher Plant/3639 dated 01.07.2022.
(ii) IRCON/2046/NFR-SRRP/Crusher Plant/3653 dated 02.07.2022.

Dear Sir,
M/s IRCON has jointly allotted 2.0 acre of Railway land at Sivok to set up crusher plant to the five
executing agencies namely: M/s ITCIL, M/s GECPL, M/s CS-Dhorajia JV, M/s. Patel Engineering
Limited & Apco Infratech Limited. The request of all the above agencies to engage M/s Aarpee
Minerals and Aggregates, Siliguri to operate and establish stone crusher plant for the work of
Sivok-Rangpo Rail Project only has been approved by M/s IRCON.

Land agreement has been signed between IRCON & five executing agencies. Further, five
executing agencies has signed land agreement with M/s Aarpee Minerals & Aggregates, Siliguri.

It is undertaken that IRCON has no objection for land agreement signed between five executing
agencies & M/s Aarpee Minerals and Aggregates, Siliguri for setting up of the crusher plant and
its operation by the agencies through M/s Aarpee Minerals and Aggregates, Siliguri.

This is for your kind information & necessary action please.



For and on behalf of
IRCON International Limited


26/08/2022
(A. P. Singh)
GM/PH/Sivok-1

O/C

मंजीकृत कार्यालय : सी. 4, डिस्ट्रिक्ट सेंटर, साकेत, नई दिल्ली - 110017, भारत.

Regd. Office : C-4, District Centre, Saket, New Delhi-110017, INDIA

Tel : +91-11-29565666, Fax : +91-11-26522000, 26854000, E-mail : info@ircon.org, Web : www.ircon.org

GIN : L45203DL1976GO1008171



Azadi Ka
Amrit Mahotsav

IRCON INTERNATIONAL LIMITED



IRCON/2046/NFR-SRRP/forest/05/ 1992

27.11.2021

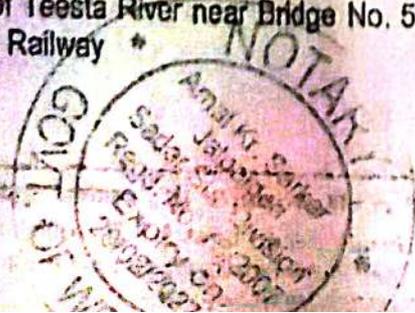
To,
The Divisional Forest Officer,
Darjeeling Wildlife Division,
Bengal Natural History Museum,
Meadow Bank Road,
District - Darjeeling, - 734101 (West Bengal)

Sub:- Construction of Sivok-Rangpo New BG Rail Line Project - Proposal for Setting up of Stone Crusher Plant at Railway Land (Sivok) near Railway Bridge No. -52. In the bed of Teesta River.
Ref:- NFR letter no. W/214/Installation of Stone Crusher/Sevok/W- (Land) dt. 25.11.2021

Sir,
IRCON is executing the construction of Sivok-Rangpo Rail Project. It is to highlight that this rail project is a National Project of strategic importance which is of great public utility. Sivok-Rangpo Rail Project is highly targeted project and completion of the project has already been fixed in December 2023. The progress of the work is being monitored by the PMO office/Niti Aayog & Railway Board very closely. Recently, hon'ble Minister of State for Railway shri Raosaheb Patil Danve visited and reviewed the progress on 22.11.2021. Presently, construction activities on all the 14 tunnels is under progress. Construction of bridges has also started. Work of yards and station buildings have been awarded recently. For timely completion huge construction materials such as aggregate & sand is required. The alignment of the Sivok-Rangpo Railway Project is passing through the Reserved Forest Area. To avoid forest degradation alignment of the project has been planned underground tunneling. Almost 38 Kms. (90% of the total length) is passing through tunnel to reduce forest degradation. In this project 5 stations will be developed out of which 4 stations will be constructed over ground & 1 station will be underground. So practically there is no space available for setting up of Stone Crusher Plant.

At present stone aggregates and sand for the construction work is supplied from Oodlabari. Construction material which are being procured from Oodlabari has to cross Coronation bridge and this bridge is in distress condition on account of which PWD NH division have imposed restrictions on movement of heavy vehicles with 10 MT only. Due to imposition of load restrictions on movement of traffic via Coronation Bridge the supply of construction material is getting affected which adversely impacts on the progress of rail project. Regular supply of construction materials like aggregate and sand is extremely important for timely completion of the project.

IRCON has planned to set up dedicated stone crusher plant on the Railway Land at Sivok near bridge no. 52 in the bed of Teesta River through agency. The Stone Crusher Plant will be set up by executing agency engaged by M/s- IRCON involved in the construction of Sivok-Rangpo Rail project. N. F. Railway has issued consent for installation of Stone Crusher Plant on Railway land measuring 2.0 acre in the bed of Teesta River near Bridge No. 52 at Sivok, which is taken on license basis M/s IRCON from N.F. Railway



27-11-21



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(9)

Therefore, it is requested to issue consent/NOC for setting up Stone Crusher Plant at the Railway Land taken on license basis by IRCON to ensure uninterrupted supply of ballast/aggregates for the construction work of the Project.

For and on behalf of,
IRCON International Limited,


25-11-21

(Mohinder Singh)
Project Director/SRRP

Encl: Letter No. W/214/Installation of Stone crusher/Sevok/W-4 (Land) dated 25.11.2021

Copy to: -

- o CCF, Wild Life – for kind information please.
- o District Magistrate, Darjeeling – for kind information please.
- o Dy. CE/Con/NJP – for kind Information please.

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इरकॉन इंटरनेशनल लिमिटेड

(भारत सरकार का उपायन)

IRCON INTERNATIONAL LIMITED

(A Govt. of India Undertaking)

An Integrated Engineering and Construction Company

SIVOK - RANGPO NEW BG RAIL LINE PROJECT

Project Office : Block 'C', 2nd Floor, P.C. Mittal Bus Stand, P.O. Sevoke Road, P.S. Bhakti Nagar
Siliguri - 734001, Dist. Darjeeling (W.B.), E-mail : ircon2046@gmail.com

IRCON/2046/NFR-SRRP/Forest/05/ 29 58

Dated: 06.04.2022

To,
The Chief Conservator of Forest,
Wild Life, Jalpaiguri,
Govt. of West Bengal,
Jalpaiguri.

Subject:- Construction of Sivok-Rangpo New BG Rail Line Project – Proposal for Setting up of
Stone Crusher Plant at Railway Land (Sivok) near Railway Bridge No. -52.

Ref:- (i) Our letter no IRCON/2046/NFR-SRRP/forest/05/1992 dated 27.11.2021
(ii) Memo no. 188 dated 19.08.2020 of AE, Siliguri, NH Sub-Division-I, P.W. (Roads) Dte.
(iii) Memo no. 301/C/SPC dated 29.08.2020 of Commissioner of Police, Siliguri.

Sir,

IRCON is executing the construction of Sivok-Rangpo Rail Project. It is to apprise that this rail project is a National Project of strategic importance which is of great public utility. Sivok-Rangpo Rail Project is highly targeted project and completion of the project has already been fixed in December 2023. The progress of the work is being monitored by the PMO office/NITI Aayog & Railway Board very closely. For timely completion huge construction materials such as aggregate & sand is required. At present stone aggregates and sand for the construction work is supplied from Oodlabari. Construction material which is being procured from Oodlabari has to cross Coronation bridge and this bridge is in distress condition on account of which PWD NH division have imposed restrictions on movement of heavy vehicles with GROSS WEIGHT of 10 MT only (copy enclosed). Due to Imposition of load restrictions on movement of traffic via Coronation Bridge the supply of construction material is getting affected which has negative impact on the progress of rail project. Regular supply of construction materials like aggregate and sand is extremely important for timely completion of the project.

No vehicles with gross weight of 10 tonnes are being allowed to cross Coronation Bridge due to which supply of construction material disrupted badly. Any delay in completion of the project will have negative impact on gross escalation of cost which is undesirable in the national interest. Due to restriction on the movement heavy vehicles, supply of stone aggregate and sand is hampered badly and there is no possibility of keeping adequate stock of work site due to the restrictions in movement. At present, works on all activities viz tunnels, bridges & Station Yards are in full swing and requirement of aggregate/sand cannot be made good due to the above problems faced on transportation through the Coronation Bridge.

Contd...2/-

SP
06/04/22

कंपीकृत कार्यालय : सी-4, डिस्ट्रिक्ट सेंटर, साकेत, नई दिल्ली - 110017, भारत

Regd. Office : C-4, District Centre, Saket, New Delhi-110017, INDIA

TEL : +91-11-29585868, FAX : +91-11-26522000, 26854000, E-mail : info@ircon.org, Web : www.ircon.org



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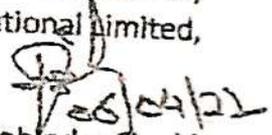
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-:2:-

It is proposed to set up dedicated stone crusher plant on the Railway Land at Sivok near bridge no. S2 for which Railway Land has already been taken from N. F. Railway by IRCON (copy enclosed). It is further proposed that boulders of Teesta River which is a forest product will be utilized for crushing and making aggregates with due permission and payment of royalty and all applicable charges. The Stone Crusher Plant will be set up by executing agency involved in the construction of Sivok-Rangpo Rail project. The aggregates and sand produced through crusher plant will only be used exclusively for the construction of Sivok-Rangpo Rail Project.

Therefore, it is requested for kind consideration and issue consent/NOC for setting up Stone Crusher Plant at proposed Railway Land.

For and on behalf of,
 IRCON International Limited,


 (Mohinder Singh)

Project Director/SRRP

- Encl:- (i) Letter no IRCON/2046/NFR-SRRP/forest/05/1992 dated 27.11.2021
 (ii) Memo no. 188 dated 19.08.2020 of NH Division.
 (iii) Memo no. 301/C/SPC dated 29.08.2020 of Commissioner of Police, Siliguri.

Copy to :-

- Distric Magistrate, Darjeeling – for kind information please.
- D. F. O. Mahananda Wild Life, Darjeeling – for kind information please.
- Dy. CE/Con/NJP – for kind information please.

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ANNEXURE 27/5



Government of West Bengal
 Directorate of Forests
 Office of the Chief Conservator of Forests, Wildlife North
 S.J.D.A. Complex, Jalpaiguri, P.O. Danguajhar, Dist. Jalpaiguri:: 735 121
 Phone - Fax:: (035931) 255627 / 255193. e-mail

Dated : 13.04.2022

Memo No. : 762 /2W-80(i)/WL

To
 The Project Director
 Sevoke Rangpo New Broad Gauge Rail line Project
 IRCON International Ltd.

Sub: Setting up a Crusher Plant at Railway land near railway bridge no. 52 on Teesta River bed.

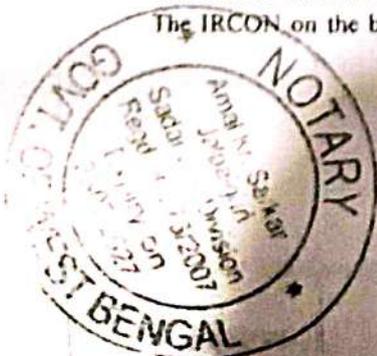
Ref: 1. IRCON/2046/NFR-SRRP/Forest/05/2958. dt. 06.04.2022 issued by Project Director. SRRP/IRCON.
 2. 188, dt. 19.08.2020 issued by A.E., Siliguri, NH Sub-Division-I, P.W. (Roads) Dte
 3. 301/C/SPC dt. 29.08.2020 issued by Commissioner of Police, Siliguri.
 4. W/214/Installation of stone crusher/Sevoke/W-4 (Land), dt. 25.11.2021 issued by CGE/NFR, Maligaon.

Sir,

The undersigned is in receipt of your memo referred above. You have apprised the problems being faced by IRCON of late in procurement of stone aggregates and sand for construction of Sevoke Rangpo New Broad Gauge Rail line Project. The imposition of local restriction on movement of traffic via coronation bridge has affected regular supply of construction materials, which in turn is delaying construction.

Considering the strategic importance of the project and likelihood of escalation of project cost due to disruption in supply of construction material, your proposal to set up a dedicated Stone Crusher Plant on the Railway Land at Sevoke near Bridge No. 52 (land already in possession of railway since 1957) is agreed in public interest, on following conditions:

1. The plant will be set up on the river bed itself on the existing railway land in possession of railways.
2. The approach to the land will be through the forest land and entry fee will be required to be paid by IRCON. All material entering the unit will be covered by a Transit Pass and proper authorization
3. The stone boulders can only be taken up from Teesta river bed. The required boulders will be collected from Teesta River Bed as per the directions of Range Officer, Sanctuary North Range, Mahananda Wildlife Sanctuary and the Divisional Forest Officer, Darjeeling Wildlife Division. The IRCON on the behalf of user agency will submit a requisition for the boulders /RBM and



CHIEF CONSERVATOR OF FORESTS
 WILDLIFE NORTH WEST BENGAL

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- will pay the requisite charges.. No boulders can be brought from any other source for crushing. An entry fees of Rs. 500 /- per 6 cubic meter and applicable T.P. Fee will be applicable in addition to the cost of forest produce.
4. The crushed materials can only be used for construction of Sevoke Rangpo New Broad Gauge Rail line Project. The materials cannot be sold or transported to any other location or agency. The violation will be considered as theft of forest produce and stringent legal action will be initiated under the provision of Indian Forest Act, 1927 and Wildlife Protection Act, 1972.
 5. As the project completion deadline is December 2023, the crusher must be dismantled by 31st October, 2023 and the land should be reverted to the present day condition and no remnants, whatsoever, be left at the crushing unit site.
 6. Adequate dust suppression measures should be adopted and no slurry should be discharged in the water flow of river. The dust should be used by IRCON for the construction purpose. This consent / NOC is subject to adherence and fulfillment of any other law in force regarding control of Air & Water Pollution and other subject matters governing installation of Stone Crusher Unit.
 7. The forest department in its Officers reserves all rights to inspect the unit at any time and close the operations for violations any of above mentioned conditions. Any additional condition(s) may be imposed during the continuation of this consent, if required to safeguard the Forest and Wildlife and to prevent pollution.

Yours faithfully,

31/4/22
Rajendra Jakher, IFS
Chief Conservator of Forests
Wildlife North, W.B.

Dated : 13.04.2022

Memo No. : 762 /2W-80(i)/WL

Copy forwarded for information to :-

1. The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, West Bengal. This has reference to the discussion held with your kind self in this regard.
2. The Divisional Forest Officer, Darjeeling Wildlife Division. He is requested to take necessary action.

31/4/22
Chief Conservator of Forests
Wildlife North, W.B.



इरकॉन इंटरनॅशनल लिमिटेड ANNEXURE 27/6
(भारत सरकार का उद्योग)
IRCON INTERNATIONAL LIMITED
(A Govt. of India Undertaking)
An Integrated Engineering and Construction Company

SIVOK - RANGPO NEW BG RAIL LINE PROJECT

Project Office: Block 'C', 2nd Floor, Railway Station, Sivok, West Bengal, India. Pin - 736142. Dist. Darjeeling. Tel: 0353-254111. Fax: 0353-254112. E-mail: ircon@ircon.org, ircon@vsnl.com

(Without prejudice)

IRCON/2046/NFR-SRRP/NFR/03/ 3032

Date: 19.04.2022

To
The Senior DEN/ Co-ordination
Office of DRM, NF Railways
Alipurduar

Dear Sir,

Sub: Licensing of Railway Land at Sivok for setting up of crusher plant in favor of IRCON INTERNATIONAL LIMITED

- Ref: 1. Your letter no- IRCON/2046/NFR-SRRP/NFR/1796 dated 19.10.2020.
- 2. Our Letter No. IRCON/2046/NFR-SRRP/NFR/03/2541 dated 05.02.2022

With reference to our earlier letter referenced at S.No. 2 above, it was informed to your office that IRCON has deposited the demand draft of Rs. 47,72,118/- (Rupees Forty-Seven Lakh Seventy-Two Thousand one hundred and eighteen only). It was also requested to you to kindly initiate the process of signing of the agreement.

You are hereby once again requested to kindly initiate the process of signing the official agreement so that the stone crusher plant may be set up with due procedure at the earliest.

For and on Behalf of,
IRCON International Limited,

19/04/2022
(A. P. Singh)
GM/PH/Sivok-I

Copy to:

- 1. Project Director/SRRP - For kind information please.





IRCON

इरकॉन इन्टरनेशनल लिमिटेड

(भारत सरकार का उपक्रम)

IRCON INTERNATIONAL LIMITED

(A Govt. of India Undertaking)

An Integrated Engineering and Construction Company

SIVOK - RANGPO NEW BG RAIL LINE PROJECT

Plot No. 2871, Block D, 2nd Floor, P.O. Maligaon N.F. Railway Station, Assam, PS. Borjhar, Guwahati, Assam, India
 Pin - 781001, Dist. Darrang, A.S. Email: ircon2046@gmail.com

इरकॉन

IRCON/2046/NFR-SRRP/ITDC/Const./T3-T4/178/2768

Date: 10.03.2022

Sr.Div Engineer (Co-ord)
 Alipurduar Jn.
 Office of the Divisional Rly. Manager (Works)
 Northeast Frontier Railway, Alipurduar

Dear Sir,

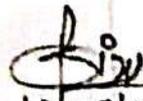
Sub: Installation of Stone Crusher under licensing in favor of IRCON International Ltd. for 05 (five years)

Ref: 1. Your letter no - W/214/Market Value / SIVOK- Rangpo/ W-4 (land) dated 29.11.2021
 2. Our letter no. IRCON /2046/NFR-SRRP/NFR/03/2514 dated 05.02.2022

The amount as licence fee comprising of land licence fee, Security Deposit and Conservancy Cess charges in favour of FA & CAO Maligaon N.F. Railway through DD amounting to Rs. 47,72,118/- (Rupees Forty-seven Lacs seventy-two thousand one hundred and eighteen only) has been deposited by IRCON vide letter no. IRCON /2046/NFR-SRRP/NFR/03/2514 dated 05.02.2022.

In this regard, it is hereby requested to kindly initiate the process of signing the formal licence agreement please.

For and on behalf of
 IRCON International Limited


 10/03/2022
 (A. P. Singh)
 GM/PH/Sivok-I

Copy to:

1. Project Director/SRRP
2. GM/ Finance/SRRP
3. CE/Con/3/NFR-Maligaon, Guwahati
4. DyCE/Con/NJP

for kind information please.

(32) (XO)
ANNEXURE R7/7
सिटोङ्ग - III ग्राम पञ्चायत
Sittong - III Gram Panchayat

खरसाङ खण्ड / KURSEONG BLOCK

पो०: शेल्पू, जि०: दार्जीलिंग / P.O. SHELPUR, DIST. DARJEELING

पत्र संख्या / Memo No.

मिति / Date :



Memo No.63/SGPIII/22

Date: 11/04/2022

TO WHOM IT MAY CONCERN

This is to certify that AARPEE MINERALS & AGGREGATES has been formed at Sevoke Bazar, P.O. Kalijhora, Dist- Darjeeling of West Bengal Seeking no objection certificate for stone crushing unit plant.

Hence, hereby no objection for the same if concern department has no objection for the matter.

(This paper is made on the basis of Sevoke Gram Samaj Sewa Samity)

[Signature]
Executive Assistant
Sittong-III Gram Panchayat
Kurseong Development Block





SEVOKE GRAM SAMAJ SEWA SAMITI

Registration No. : S/1L/91790, Dt. 21st May 2012

P.O. KALIJHORA, DIST. DARJEELING (W.B.)

ESTD. -2001

Ref No

Date 10/03/21

To
The District Magistrate
Darjeeling -734101

Appeal toward granting No objection certificate for Establishment and installation of stone crusher plant.

Respected Sir,

We, the members of Sevoke Gram Samaj Sewa Samiti, P.O. Kalijhora, Dist. Darjeeling, West Bengal, do hereby request and apprise you that railway track construction is under progress currently from Sevoke Bazar connecting to Rangpo, Sikkim, in the said project, we the above society/samiti and one AARPEE Mineral and Aggregate Company have been allotted all the work of supply and supervision of sand and stone crusher plant.

Hence, we the above society and the above AARPEE Mineral and Aggregate Company Shall work jointly and we most humbly request you to kindly grant the necessary permission in the name of AARPEE Mineral and Aggregate Company, so as to install and establish the stone crusher plant in the demarcated area.

For and on behalf of the society we hereby request and apprise you that there are around 5000 villagers in our village, out of which around 4000 villagers are completely unemployed. We do not have any farmers or cultivators in our village as our area is located in between river and forest area, located around 17 KM from Siliguri. So as to sustain their families some of the villagers have even begun to resort towards unfair means and is taking law into their hands by getting involved in several unlawful activities out of compulsion. We also do not have any factories nor any source of livelihood, hence it is extremely difficult to sustain with our family and make our ends meet in these trying times.

Hence, in view of the above backdrops, we hereby request you to grant the necessary permission to establish the stone crusher plant. We have also learnt that a flyover bridge is being constructed in our area so as to connect to Dooars, and in such a scenario, we the villagers of Sevoke would be exposed to further unanticipated problems in the future.

In view of the above, it is most respectfully submitted that the issue of unemployment in our village may be taken in to consideration and necessary permission to establish a stone crusher plant may be accorded for the overall interest and benefit of villagers and for the same, we the villagers have no objection towards establishment of stone crusher plant.

Thanking You

Rabin Uchh
President / Secretary
Shardhanjali Youth Sangha
Sevok Bazar

B. Thara
PRESIDENT
Netaji Youth Club
Sevoke Bazar

[Signature]
Yours Sincerely

Secretary
Sevoke Gram Samaj Sewa Samiti
Sevoke Gram Samaj Sewa Samiti

[Signature]
President
Sevoke Bazar JFMC
Sevoke, North Range



~~32~~ 3X

Sl. No. 232

"FORM II"
[See rule 58(2)]

CERTIFICATE OF REGISTRATION
Sittong - III Gram Panchayat



Name of Panchayat Samiti : Sittong III / Kurseong
Name of District : Darjeeling
Trade Registration No. : 26/SGP III / TL / 22-23 Date : 22/04/22
Trade Registration Certificate Issue No. : 26/SGP III / TL / 22-23 Date : 22/04/22
Trade Registration Certificate issued for the period of 1st April 22 to 31 March 23
to Ratan Garg & Partner
(Name of Proprietor / Partner / Director)

Gram Sansad / Part No. : XIII / 29/292
Full Address : Sevoke Bazar, P.O. Kalijhora P.S. Kurseong
Description of Trade : Stone Crushing Unit Plant

The Gram Panchayat acknowledges a sum of Rs.

(in words.....) Only from

M/s Ratan Garg & Partner

vide Receipt No. 26 Dated 20/04/2022

The grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade.

If any violation / default is noted later, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.


Executive Assistant
Sittong - III Gram Panchayat
Kurseong Block

.....
Executive Assistant / Secretary

.....
Pradhan

~~32~~ 32
X5

Sl. No.

230

"FORM II"
[See rule 58(2)]

CERTIFICATE OF REGISTRATION
Sittong - III Gram Panchayat



Name of Panchayat Samiti : Kuresong
 Name of District : Darjeeling
 Trade Registration No. : 53/REG.M/TL/2023-2024 Date : 27/6/2023
 Trade Registration Certificate Issue No. : 53/TL/2023-2024 Date : 27/6/2023
 Trade Registration Certificate issued for the period of 1st April/2023 to 31st March/2024
 to Ratan Gang & Partner
 (Name of Proprietor / Partner / Director)

Gram Sansad / Part No. : Full 24/292Full Address : Senoke Bazar P.O - Kalijhora P.S KuresongDescription of Trade : Stone Aggregates & Fly Ash Bricks SupplierThe Gram Panchayat acknowledges a sum of Rs. 1250/-(in words Twelve hundred fifty) Only fromM/s AARPEE MINERALS & AGGREGATESvide Receipt No. Dated 27/6/2023

The grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade.

If any violation / default is noted later, the certificate shall be liable to be cancelled and the trade/business shall be closed down with immediate effect.

[Signature]
 Executive Assistant

Sittong-III Gram Panchayat
 Executive Assistant / Secretary

.....
 Pradhan

34
36

"FORM II"
[See Rule 58(2)]

CERTIFICATE OF REGISTRATION
Sittong III Gram Panchayat



Name of Panchayat Samiti: Sittong III Kurseong

Name of District: Darjeeling

Trade Registration No.: 118/SGP/IT/2024 to 2025 Date: 17/05/24

Trade Registration Certificate Issue No.: 118/IT/2024 to 2025 Date: 17/05/24

Trade Registration Certificate issued for the period of 1st April 2024 to 31st March 2025

to Ratan Gang & Partner
(Name of Proprietor / Partner / Director)

Gram Sansad / Part No.: 24/293

Full Address: Swat Baran P.O. Kalijhora P.S. Kurseong

Description of Trade: Stone Aggregate & Fly Ash Bricks Supplier

The Gram Panchayat acknowledges a sum of Rs. 4000/-

(in words Four thousand only) Only from

M/s AARPEE MINERALS & AGGREGATES

vide Receipt No. _____ Dated 17/05/24

The grant of this certificate shall not absolve the applicant from the requirement of procuring all the statutory clearances to be obtained from the appropriate authority before actual commencement of the trade.

If any violation / default is noted later, the certificate shall be liable to be cancelled and the trade / business shall be closed down with immediate effect.

Executive Assistant / Secretary
Sittong III Gram Panchayat
Kurseong - Darjeeling

Reena Tamang
PRAGMAN
Sittong III Gram Panchayat
Kurseong - Darjeeling



ॐ
जय जगदीश्वर

AARPEE MINERALS & AGGREGATES

[WE CRUSH WE BUILD]

DEALS IN: STONE AGGREGATES & FLY ASH BRICKS

Off. Add.: Room No. 6, 2nd Floor, R.K. Samiti Building, Panltanki More, Sevoke Road, Siliguri-734001

Off. Add.: Main Road, Traffic More, Oodlabari, Dist. Jalpaiguri - 735222 (W.B.)

Off. Add.: Sevoke Bazar, P.O. - Kalijhora, P.S. - Sevoke Bazar, Dist. Darjeeling - 734008 (W.B.)

Date: 31.03.2022

To,
The Pradhan
Sittong-III, Gram Panchayat
Kurseong, Darjeeling

Sub : NOC for setup and operating Stone crusher unit at Railway land, near Bridge no. 52, Sevoke Bazar for Supply for Construction of Tunnel between Sevok to Rango (Sikkim).

Respected Sir,

As you are aware that Government of India has brought up a time bound project of railway line construction between Sevok to Rango (Sikkim), a stone crusher unit is urgently required to be setup at Railway land, near Bridge no. 52, downstream 375 mts, Sevoke Bazar for uninterrupted supply of material for tunnel construction. We have been authorized to setup and operate a Stone Crusher unit at the said place for supply of material exclusively to said railway project. The said Stone crushing unit will operate only for a limited period of time until the tunnel construction project is complete.

In this regard, we request you to provide your "No Objection Certificate" for setup of said Stone Crushing Unit at the earliest possible. Your early response and cooperation will contribute to this historic project and the same is highly solicited.

Enclosed: Local Villagers NOC

Thanking You.

Yours faithfully
For Aarpee Minerals & Aggregates

(Partner)

Rakesh Kumar

36
X8



SEVOKE GRAM SAMAJ SEWA SAMITY

Registration No. : S/IL/91790, Dt. 21st May 2012

P.O. KALIJHORA, DIST. DARJEELING (W.B.)

ESTD.-2001

Ref. No. :

Date : 02/12/20

To : Mr. Ratan Kumar Jang

This is to certify that Mr. Ratan Kumar Jang
S/o Late - Rosan Lal Jang Temporary R/o Sevoke
Bazaar, P.O. Kalijhora, P.S. Kurseong under Sikkim
TU Gram Panchayat is known to me ⁷¹⁰⁰ 7100 years.

He bears good moral character.

I wish him every success in life.

Place - Sevoke Bazaar

Date - 02/12/20



Secretary

Signature

(X) (X)

40 LX

SEVOKE GRAM SAMAJ SEWA SAMITY

Registration No. : S/1L/91790, Dt. 21st May 2012

P.O. KALIJHORA, DIST. DARJEELING (W.B.)

ESTD.-2011

Date... 10/03/21

To
The District Magistrate
Darjeeling.-734101

Appeal toward granting No objection certificate for Establishment and Installation of stone crusher plant.

Respected Sir,

We, the members of Sevoke Gram Samaj Sewa Samiti, P.O. Kalijhora, Dist. Darjeeling, West Bengal, do hereby request and apprise you that railway track construction is under progress currently from Sevoke Bazar connecting to Rangpo, Sikkim, in the said project, we the above society/samiti and one AARPEE Mineral and Aggregate Company have been allotted all the work of supply and supervision of sand and stone crusher plant.

Hence, we the above society and the above AARPEE Mineral and Aggregate Company Shall work jointly and we most humbly request you to kindly grant the necessary permission in the name of AARPEE Mineral and Aggregate Company, so as to install and establish the stone crusher plant in the demarcated area.

For and on behalf of the society we hereby request and apprise you that there are around 5000 villagers in our village, out of which around 4000 villagers are completely unemployed. We do not have any farmers or cultivators in our village as our area is located in between river and forest area, located around 17 KM from Siliguri. So as to sustain their families some of the villagers have even begun to resort towards unfair means and is taking law into their hands by getting involved in several unlawful activities out of compulsion. We also do not have any factories nor any source of livelihood, hence it is extremely difficult to sustain with our family and make our ends meet in these trying times.

Hence, in view of the above backdrops, we hereby request you to grant the necessary permission to establish the stone crusher plant. We have also learnt that a flyover bridge is being constructed in our area so as to connect to Doors, and in such a scenario, we the villagers of Sevoke would be exposed to further unanticipated problems in the future.

In view of the above, it is most respectfully submitted that the issue of unemployment in our village may be taken in to consideration and necessary permission to establish a stone crusher plant may be accorded for the overall interest and benefit of villagers and for the same, we the villagers have no objection towards establishment of stone crusher plant.

Thanking You

Rabir Chel
President / Secretary
Shardhanjali Youth Sangha
Sevok Bazar

R. Thapa
PRESIDENT
Netaji Youth Club
Sevoke Bazar

Secretary
Yours Sincerely

Secretary
Sevoke Gram Samaj Sewa Samiti
Sevoke Gram Samaj Sewa Samiti

President
President
Sevoke Bazar JFMC
Sevoke, North Range



Pg-2

6. No emission shall be permitted without prior approval of WB PCB and you shall apply to the Government for its consent to operate and atmospheric emission as per provision of the Air (Prevention of Pollution) Act, 1981;
7. No industrial plant, furnace, flues, chimneys, control equipment, etc. shall be constructed / reconstructed, erected / re-erected without prior approval of WB PCB;
8. You shall have to ensure following additional installation of (i) your own metalled roads inside the premises for preventing dust accumulation into air, (ii) construction of wind breaking walls for preventing dust flow down air, (iii) dust containment cum suppression system for the equipments, (iv) erection of green walls along the periphery, (v) continuous sprinkling at source of dusting and regular cleaning & wetting of the ground within the premises, (vi) space for safe dumping of end waste and means for hazard-free disposal of the same, (vii) have to ensure suspended particulate matter measured between 3 to 10 metres from any process equipment of your Unit which shall not exceed 600 $\mu\text{g}/\text{M}^3$ - to be certified by a specialist house / agency within 30 days from start of production;
9. You will have to avail necessary clearance for use of public roads and installation etc. from concerned local authorities having authority;
10. You will have to ensure non-causing of nuisance to private parties in course of your construction, production, transportation, etc;
11. You shall comply with the following without fail :
 - (i) Each & every staff and workers of the Factory must have to be provided with adequate safety equipments & measures for protecting them from the dust particles and industrial waste – as per PCB norms;
 - (ii) Acts and Rules, as applicable to employees and workers, on Payment of Wages, Gratuity etc. and HR issues, necessary Insurance coverage from damage to public life – must have to be followed;
 - (iii) Extraction of RBM as raw materials will be guided by the existing Act & Rules of the State for which due permission will have to be secured;
 - (iv) Rules related to payment of Taxes, etc. to the Govt. authorities and Local Bodies will have to be complied with;
 - (i) Environment (Protection) Act & Rules, 1986 will have to be complied with;
 - (ii) Hazardous Wastes (Management & Handling) Rules, 1989 and Amended Rules 2000;
 - (iii) Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989 & Amended Rules, 2000;
 - (iv) The Public Liability Insurance Rules, 1998 & Amended Rules 1993;
 - (v) Biomedical Wastes (Management & Handling) Rules 1998 and Amended Rules 2000, if applicable;
 - (vi) Ozone Depleting Substances (Regulation & Control) Rules 2000, if applicable.
 - (v) You will have to abide by any other stipulations as may be prescribed by any authorised body / Government Departments.

On installation of Plants & Tools, you may please approach for getting CTO clearance along with following:

1. Application in proper Format adduced with necessary supporting documents;
2. Declaration as to abiding by the clauses stated above in an NJ Stamp of Rs.100/- with acceptance of provision that failure to comply will attract penal measures;
3. Clearance Report on observation of special protective measures for safeguarding Environmental issues as referred to at Points 1, 2, 4, & 8;
4. Fees to be paid to SDO Kurseong vide TR 7/PNB Challan to the tune of Rs . 26,000 per year or as revised by the WB PCB and other Govt. Departments from time to time.

Please note that, this CTE does in no way confirm a clearance for production without necessary administrative and PCB clearance.

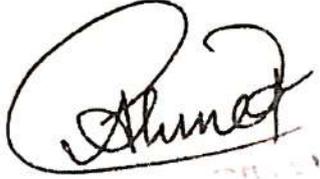

Sub-Divisional Off
Signature of
Competent Authority

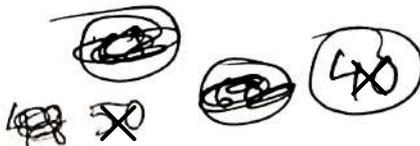
Date: 29/9/2022

Memo. No. 93 /1(7) / CTE/2022

Copy forwarded for information and necessary action to:

1. District Magistrate Darjeeling.
2. District Land & Land Reforms Officer, Darjeeling
3. Block Development Officer Kurseong.
4. Executive Engineer, Teesta Canal Investigation Division, Assam Mohr, Jalpaiguri;
5. Executive Engineer, WB PCB, Paribahan Nagar, Siliguri, Darjeeling;
6. Sub Divisional Officer (I&W), Kurseong
7. Block Land & Land Reforms Officer, Kurseong.


Signature of
Competent Authority



Page: 1 of 5

Orange Category



Government of West Bengal
Office of the Sub-Divisional Officer
Kurseong
Fax No. 0354-2344448(O)/2344444
e-mail :sdokurseong@gmail.com

Memo. No. : 136 ^{JM} (M&M)/2022

Date :22.12.2022

Consent to Operate

Under Section 25 & 26 of the Water (Prevention and control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and control of Pollution) Act, 1981 and WBPCB Notification No. 1542-4A-6/2015 dt.01.06.2015

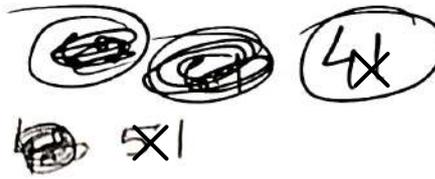
Under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended, and Rules and Orders made there under, this Office hereby grants a formal CONSENT TO OPERATE (CTO) to AARPEE MINERALS & AGGREGATES New Stone Crusher Unit at Sevoke on an area of 1.97acre in JL No.:02, Mouza: Sevoke Forest Dist.: Darjeeling. The same Operation of the Unit is initially valid till the completion of the IRCON Project (BG Line tunnel Project form Sevoke to Rangpoo) subject to a maximum of 5 (Five) years.

The same CTO is issued conditionally by restricting the discharge of liquid effluent and gaseous effluent from the premises / land of the industrial unit, in accordance with the Terms & Conditions mentioned in the Annexure to this consent letter. Provided that on any day at any instance the quantity and quality of liquid discharge and gaseous emission shall not exceed the permissible limit as specified in the Table I & II of this consent letter and in the Environmental (Protection) Act, 1986.

Breach of the conditions and / or failure to comply with the directions as set out in the Annexure shall render the applicant liable for prosecution under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

This Office reserves the right to revoke, withdraw or make any reasonable variation / change / alter the conditions of this consent letter.

Sub Divisional Officer
Kurseong



ANNEXURE

Consent to Aarpee minerals & Aggregates for its unit at Sevoke (Railway Land), LR Plot Nos.: NIL, LR Khatian No. NIL of JL No.:02, Mouza: Sevoke Forest, Dist.: Darjeeling

Conditions:

This Consent is valid for the manufacture of:-

Sl.	Major products and by-products	Quantity manufactured per month
01	Stone Chips	75000 metric Ton / month

2. The Applicant shall remain responsible for quantity and quality of liquid effluent and air emissions.
3. Daily discharge of industrial liquid effluent shall not exceedNIL.....KL.
4. Daily discharge of domestic liquid effluent shall not exceedNIL.....KL.
5. Daily discharge of mixed (industrial & domestic) liquid effluent shall not exceedNIL.....KL.
6. The Applicant shall discharge liquid effluent toN.A..... (Place of discharge) throughN.A..... nos. outlets/outfalls.
7. To bring into any altered or new outlet/outfall or to change the place of discharge, the Applicant shall have to inform the Board and obtain prior permission of the Board in this effect.
8. The Applicant shall provide comprehensive facility for treatment of industrial liquid waste and domestic liquid waste (sewage, sullage and liquid effluent generated from canteen), and operate and maintain the same continuously so that the quantity of final effluent conforms to the Standard as given in Table-I to this CTO.

Table- I

Outlet No.	Nature of effluent	Parameters	Standard	Frequency of effluent sampling
		pH	Between : 6-9	
		Total suspended Solids	Not to exceed: 50 mg/l	
		Biochemical Oxygen Demand(3day at 27°C)	Not to exceed: 50 mg/l	
		Chemical Oxygen Demand	Not to exceed : 250 mg/l	
		Oil & Grease	Not to exceed : 10 mg/l	

9. The UNIT falls in the Orange Category of the Water (Prevention and Control of Pollution) Cess Act, 1977 and Rules made there under and the Applicant shall comply with the provisions of the said Act and Rules made there under.

10. Daily water consumption for the following purposes should not exceed:-

- Industrial cooling, spraying in mine pits and boiler feed water — /day
(Water used for gardening should be included in this category of use)
- Domestic purpose — NIL
- Processing whereby water gets polluted and the pollutants are easily biodegradable — NIL
- Processing whereby water gets polluted and the pollutants are not easily biodegradable — NIL

The authority operating the Unit shall regularly submit to the board the Returns of Water Consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act

11. The Applicant shall install suitable device for measuring the volume of water consumed for different purposes as mentioned above giving correct result to the satisfaction of the State Board.

12. All the stacks connected to various sources of emissions must be designated by numbers such as S-1, S-2, S-3, etc., and this must be painted / displayed to facilitate identification.

13. The Applicant shall install comprehensive control system consisting of pollution control equipment as it warranted with reference to generation of air emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the standard as given in Table-II below.

Table - II

Stack No.	Stack height from G.I., (in mts.)	Stack attached to (sources and control system, if any)	Volume Nm ³ /hr	Velocity of gas emission m/sec	Concentration of parameters not to exceed				Frequency of emission sampling
					SPM (mg/Nm ³)	CO (% v/v)			
S-1									
S-2									

14. The Applicant shall provide ports in the stack(s) and other necessary permanent facilities such as ladders platform, etc. for monitoring/sampling the air emissions and the same shall be made available for inspection and use by the State Board's staff as well as State Board's authorised agencies.

15. The Applicant shall observe the following fuel consumption pattern :-

Sl. No.	Type of fuel	Quantity consumed per day	Fuel burning operation where the fuel is used
01			
02			
03			
04			
05			

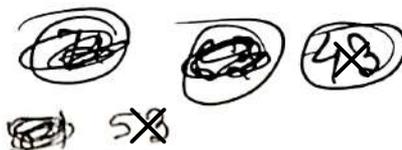
16. The Applicant shall maintain the generation and treatment/disposal of non-hazardous solid waste as specified below :

Type of waste	Quantity	Treatment	Disposal
Waste from process	NIL	NIL	NIL
Waste from liquid effluent treatment	NIL	NIL	NIL
Waste from Air Pollution Control Units	NIL	NIL	NIL
Rejected materials/Scrap	NIL	NIL	NIL

17. The Applicant shall take adequate measures for control of noise levels from its own sources within the premises within the limit given below :

Time	Limit in dB(A)Leq
Day Time(06a.m. to 09p.m.)	70
Night Time(09p.m. to 06a.m.)	70

18. The Applicant shall at all times maintain good house-keeping, proper working order, and operate efficiently for control of pollution from all sources so as not to cause nuisance to surrounding areas/inhabitants and to achieve compliance with the terms and conditions of the consent.



19. The Applicant shall bring about at least 33% of the available open land under the green coverage / plantation.
20. The Applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the Applicant to maintain compliance with the terms and conditions of the consent. In absence of such an alternate electric power source, the Applicant shall stop, reduce or otherwise control production to abide by the terms and conditions of the Consent regarding pollution level.
21. The Applicant shall install a separate energy meter showing the consumption of energy for operation of pollution control devices.
22. The Applicant shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
23. The Applicant shall provide drainage system for conveying industrial and domestic liquid waste. Storm-water drain shall be kept separate from the drainage system meant for industrial and domestic liquid waste.
24. The Applicant shall maintain a separate register showing consumption of chemicals used in pollution control system.
25. The Applicant shall get the samples of hazardous wastes/leachates analysed at least once in a month from the laboratory recognised of the West Bengal Pollution Control Board and ensure that they conform to the limits stipulated. Test reports shall be sent to the Board.
26. The Applicant shall provide adequate and safe facility for collection of air, wastewater and solid waste samples by the State Board's staff as well as State Board's authorised agencies.
27. The Applicant shall submit to the State Board by the 30th September of every year the Environmental Statement Report for the financial year ending 31st March of the current year in the prescribed form (Form-V) as required under the provisions of rule 14 of the Environment (Protection) [Second Amendment] Rules, 1992.
28. The Applicant shall allow the Officers of the State Board to enter into the applicant's premises at any reasonable time to inspect the pollution control systems as well as monitoring and measuring devices in connection with prevention & control of pollution.
29. The Applicant shall maintain an Inspection Book in the factory premises which shall be made available to Officers & employees of the State Board for inspection, review and to write down any direction or observation as is deemed necessary during the inspection from time to time.
30. The Applicant shall furnish to the State Board all information in respect of quality, quantity, rate of discharge, place of discharge of liquid effluent and air emissions.
31. The Applicant shall maintain adequate number of qualified and trained personnel among his staff for proper maintenance and operation of the effluent treatment and/or emission control devices and for overall environment management of the industry.
32. The Applicant shall have to make registration for the use of groundwater, if any, with Central Ground Water Authority.

33. The Applicant shall intimate to the State Board immediately of any occurrence or apprehension of occurrence of discharge of any poisonous, noxious or pollutants in excess of quality as well as quantity as mentioned earlier to any receiving water body/receiving system or to atmosphere owing to accident or other unforeseen incident / event including natural disaster. The Applicant shall (i) take all steps adequate to prevent such accidental discharge / release of poisonous, noxious or pollutants and to limit their consequences to persons and the environment. (ii) provide to the persons working on the site with the information, training and equipment including antidotes necessary to ensure their safety and mitigate the accidental release of poisonous, noxious or pollutants to the environment.

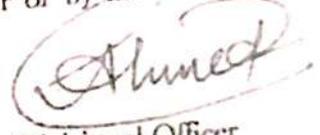
34. The Applicant shall make an application to the State Board in the prescribed form for renewal of the consent at least 60(sixty) days before the date of expiry of this Consent.

35. The Applicant shall not make any alternation/modification/expansion in the existing manufacturing process and equipment as well as the pollution control system without prior approval of the Board.

36. The Applicant shall comply with the conditions as laid down in the Manufacture, Storage and Import of hazardous Chemicals Rules, 1989 and Hazardous Wastes (Management & Handling) Rules, 1989.

Additional Conditions

1. Using of dust protecting Mask is must for all plant employees & workers.
2. Sprinkling at breaking point is must for arresting dust particles.
3. Erection of green protection walls by plantation is must.
4. Necessary Insurance coverage to be ensured for personnel engaged to machines breaking gravels.
5. Permission from authority for extraction of stone & boulders is must.
6. Road in use is to be adequately watered twice in the morning and afternoon.
7. Breakage and Dust particles must not be disposed off in the course of River or by the side of river to arrest inflow of the same to river and channels.


Sub Divisional Officer

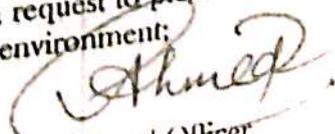
Sub-1 Kurseong
Kurseong

Date : 22.12.2022

Memo. No. 34/1(9) ^{JM} Gen(M&M)/2022

Copy forwarded for information and necessary action to:

1. District Magistrate, Darjeeling.
2. District Land & Land Reforms Officer, Darjeeling.
3. Sub Divisional Officer (I&W), Kurseong Sub-Division.
4. Block Development Officer, Kurseong Development Block, Kurseong.
5. Block Land & Land Reforms Officer, Kurseong.
6. Executive Engineer, River & Water Ways Development, Kurseong.
7. Executive Engineer, WB PCB, Paribahan Nagar, Siliguri, Darjeeling with a request to please cause a visit to the Project Site at Sevoke and suggest further action for protection to the environment;
8. Office Copy


Sub Divisional Officer
Kurseong

Sub-Divisional Officer
Kurseong

5X 45

ANNEXURE R7/9



পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AE 889782

This Memorandum of Understanding (hereinafter refer to as MOU) is made on the 25th day of July 2022 by and between:

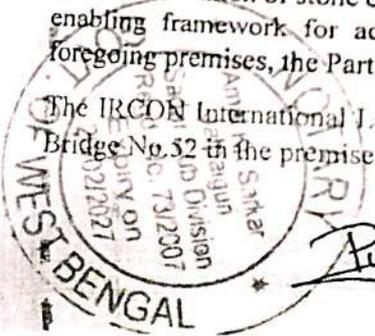
1. The Ministry of Railways represented by Sr. Divisional Engineer/Co-Ord./APDJ Division, N.F. Railway (hereinafter refer to as MoR)

AND

2. The IRCON International Ltd. represented acting through GM/PH / Sivok -I, through it's Project Office at Block 'C', 2nd floor, P.C. Mittal Bus Stand, Po. Sivok Road, Ps. Bhaktinagar Dist. Darjeeling, Pin. 734001 (West Bengal) hereinafter referred to "IRCON" as licensee.

The expressions "MoR" and "IRCON " shall wherever the context admits, mean and include their respective successor-in-interest and permitted assigns and shall hereafter be individually referred to as "Party" and collectively referred to as "Parties". WHEREAS, this MOU is signed between Ministry of Railways and IRCON International Ltd, or through its Public Sector Undertakings(PSUs) nominated by it. The Licensor and the licensee at entered into a license/lease agreement dated 25th July 2022. (Agreement No. wherein the licensee has agreed to install stone crusher under licensing in favour of IRCON International Ltd. For 05 years and the licensor has agreed to provide the Land for installation of stone crusher at Sivok. The licensor is owner of the Land as described in the plan here under (the "Site") and now desires to license the site to the licensee and the licensee desires to take on license from licensor, the site for the purpose for the installation of stone crusher. AND WHEREAS, the Parties are keen to develop to create an enabling framework for achieving synergies. NOW, THEREFORE, in consideration of the foregoing premises, the Parties hereby have agreed upon the following Board principles:

The IRCON International Ltd has identified the site for installation of stone crusher near Major Bridge No.52 in the premises of Railway Land.



[Signature]
 Sr. Div. Engr/Co-Ord./APDJ
 25/07/2022
 Sr. Divisional Engineer (Co-Ord)
 N.F. Division
 Darjeeling






falls under the District of Darjeeling in between Railway Km. 28/0-5 between SIVOK-BAGRAKOT Railway Stations of Alipurduar Division.

Applicant To give vacant possession of land within a month Of termination: On termination of this Agreement, the applicant shall remove their materials from the land of the Railway Administration and give vacant possession of the same to the Railway Administration within one month. Provided that if the Applicant fails to remove their materials from the land of the Railway Administration within the time specified by the Railway Administration, the same shall be removed by the Railway Administration and the cost of such removal be realised from the Applicant either from their deposits or by sale of the Applicant's owned property within such land by Railway Administration any other means. Right To Charge Interest On Money Due Hereunder To The Railway Administration Not withstanding anything contained in the foregoing Clauses of this Agreement, the Railway Administration shall have the right to charge and recover from the Applicant interest at such rates, as may be fixed by the Railway Administration from time to time on any or all sums payable by the Applicant under the terms thereof, if such sums are not paid within one month from the due date and if no such date is fixed, within one month from the date on which a written demand is made by the Railway Administration. 5. 31 Exercise of Powers Subject as otherwise provided in this agreement, all notices to be given on behalf of the President of India and all other actions to be taken on his behalf may be given or taken on his behalf by the Railway Administration; the agreement signing authority or his authorized representative. Alteration / Variation of the Agreement: Except as hereby provided any verbal or written agreement or abandoning varying or supplementing this Agreement or any of the terms hereof shall be deemed conditional and shall not be binding on the Railway administration unless and until the same is endorsed on this agreement or incorporated in a formal instrument and signed by the parties hereto and till then the Railway administration shall have the right to repudiate such arrangement.

Arbitration:

- (a) In the event of any dispute or difference of opinion between the parties as to the respective rights and obligations of the parties hereunder or as to the true intent and meaning of these presents or any conditions thereof arising such dispute or difference of opinion (except the matters regarding which the decision has been specifically provided for in this agreement shall be referred to the an arbitral tribunal consisting of at least 3 members to be appointed by the General Manager, Northeast Frontier Railway for the time being, and his decision shall be final conclusive and binding on the parties. For the purpose of this Agreement, the General Manager will mean the head of the Northeast Frontier Railway Administration.
- (b) In case of dispute with any enterprise of Govt. of India, the arbitration proceeding shall be as per the extant rules in force for settlement of disputes amongst the two government organizations, as circulated by the competent authority in this regard.
- (c) If one or more of the arbitrators appointed by the General Manager resigns from his appointment as an arbitrator or vacates his office, or is unable or unwilling to act so far any reason whatsoever or dies, the General Manager will have the power to appoint a new arbitrator to act in his place. Such arbitral tribunal shall be entitled to proceed with the reference from the previous arbitrator.
- (d) Place of arbitration proceeding shall be the Zonal Railway Headquarter or at a place where the agreement has been signed.


 SUDEN/C/APDI
 25/07/2022



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(c) The arbitral tribunal may from time to time, with the consent of parties N. F. Railway and IRCON to these presents enlarge time for making and publishing the award. Cost of Execution of Agreement: All expenses in drawing up the Agreement and the cost of stamping and registration shall be borne by the Applicant. Any charges, if levied for collection of registered agreement, shall also be borne by the Applicant. Scope: This MoU provides a flexible, overarching frame work under which both parties may collaborate and cooperate for the installation of Stone Crusher. Both IRCON International Ltd. at its discretion, in consultation with the other party can utilize the expertise of other agencies under their control in implementing the projects and free to sign any agreement/Memorandum of Understanding with such agencies, however, any duties and liabilities arising from such agreements/understanding shall be solely the responsibility of such agencies. This MoU shall be without prejudice to any other MoU entered in to between "IRCON" and "MoR" earlier and shall not in any way affect any other understanding as may be necessary for any other project. This MoU shall remain in force till both Parties with mutual consent decide otherwise or amend this MoU, as may be considered necessary to ensure smooth and efficient execution of the projects.

Land: The Railway land required for Installation of Stone Crusher shall be licensed to the Applicant for 5 years. Agreement in force From: The agreement shall be deemed to have come into force on and from.....

Consulation: "IRCON" and "MoR" will consult with each other, whenever it may be appropriate and necessary, on the matters covered by this Memorandum and will use their best endeavors to ensure that employee and other staff of both the organizations cooperate in good faith with one another. Both Parties should apprise/Keep each other informed on project related matters. If any issue or dispute arise between IRCON and Indian Railways, they will use their best endeavors to resolve the dispute promptly and amicably.

IN WITNESS whereof, the PARTIES through their duly authorized representative here executed this MOU as of the site and place forth above.

[Signature]
25/07/2022

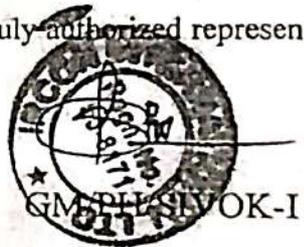
Sr. DEN/Co-ord/APDJ/NFR

For and on behalf of the
Ministry of Railways
मंत्रालय रेलवे इंजीनियर सम्बन्ध
Sr. Divisional Engineer (Co-Ord.)
पू० सी० रलवे अलीपुरद्वार जं०

WITNESS
N.F Railway Alipurduar Jn

1. *[Signature]*
DEN/3/APDJ
(PINKU)
मंडल इंजीनियर-III
पू० सी० रलवे/अलीपुरद्वार जं०
Divisional Engineer-III
N.F. Rly., Alipurduar Jn.

2. *[Signature]*
S.D. SINGH/ADT
(M. Singh)



For and on behalf of the
IRCON International LTD

WITNESS
1. *[Signature]*
Jhm/mech.
(Ajay Kumar)
2. *[Signature]*
Dhruv/fin
(PAWAN KUMAR)

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2.3 Executing agency No. 3: M/s Patel Engineering Limited represented acting through PM/ Patel Engineering Limited, through its Project Office at C/o Mrs Kousila Pradhan, Teesta Deogram, Teesta Bazar, P.O- Teesta Bridge, Dist. Darjeeling, West Bengal, Pin- 734312, hereinafter referred to "Patel Engineering Limited" as Joint licensee.

2.4 Executing agency No. 4: M/s APCO Infratech Private Limited represented acting through PM/ APCO, through its Project Office at APCO House, B-9, Vibhuti Khand, Gomti Nagar, Lucknow-226010 hereinafter referred to "APCO" as Joint licensee.

2.5 Executing agency No. 5: M/s CS Dharojia JV represented acting through PM/ CS Dharojia JV, through its Project Office at SukhiaKhola, Rangpo Forest, Dist: Kalimpong, West Bengal-734315, hereinafter referred to "CS Dharojia JV" as Joint licensee.

The expressions "IRCON" and "Executing Agencies" shall wherever the context admits, mean and include their respective successor-in-interest and permitted assigns and shall hereafter be individually referred to as "Party" and collectively referred to as "Parties". WHEREAS, this MOU is signed between IRCON and Executing Agencies. The Licensor and the licensee entered into a license/lease agreement dated 20th August 2022. (Agreement No.

IRCON/2046/NFR-SRRP/CRUSHER PLANT dt 20/8/22 wherein the licensee has agreed to install stone crusher jointly under licensing in favour of Executing Agencies for 05 years or till the completion of Sivok Rangpo New BG Rail Line Project (whichever is earlier) and the licensor has agreed to provide the Land for installation of Stone Crusher at Sivok. The licensor is owner of the Land as described in the plan here under (the "Site") and now desires to license the site to the licensee and the licensee desires to take on license from licensor, the site for the purpose for the installation of Stone Crusher



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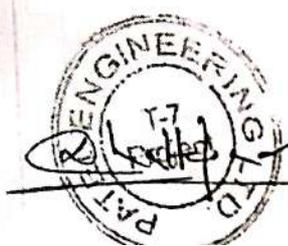
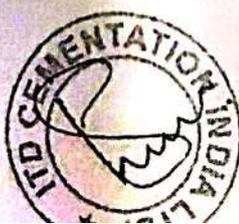
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jointly. AND WHEREAS, the Parties are keen to develop to create an enabling framework for achieving synergies. NOW, THEREFORE, in consideration of the foregoing premises, the Parties hereby have agreed upon the following Board principles:

The Executing agencies has identified the site for installation of stone crusher near Major Bridge No.52 in the premises of Railway Land falls under the District of Darjeeling in between Railway Km. 28/0-5 between SIVOK- BAGRAKOT Railway Stations of Alipurduar Division.

Applicant To give vacant possession of land within a month of termination: On termination of this Agreement, the applicant shall remove their materials from the land of the IRCON/Railway Administration and give vacant possession of the same to the IRCON/Railway Administration within one month. Provided that if the Applicant fails to remove their materials from the land of the IRCON/Railway Administration within the time specified by the IRCON/Railway Administration, the same shall be removed by the IRCON/Railway Administration and the cost of such removal be realised from the Applicant either from their deposits or by sale of the Applicant's owned property within such land by IRCON/Railway Administration any other means. Right To Charge Interest on Money Due Hereunder to The IRCON/Railway Administration Notwithstanding anything contained in the foregoing Clauses of this Agreement, the IRCON/Railway Administration shall have the right to charge and recover from the Applicant interest at such rates, as may be fixed by the IRCON/Railway Administration from time to time on any or all sums payable by the Applicant under the terms thereof, if such sums are not paid within one month from the due date and if no such date is fixed, within one month from the date on which a written demand is made by the IRCON/Railway Administration.



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Exercise of Powers Subject as otherwise provided in this agreement, all notices to be given on behalf of the CMD/IRCON and all other actions to be taken on his behalf may be given or taken on his behalf by the IRCON/Railway Administration; the agreement signing authority or his authorized representative. Alteration / Variation of the Agreement: Except as hereby provided any verbal or written agreement or abandoning varying or supplementing this Agreement or any of the terms hereof shall be deemed conditional and shall not be binding on the IRCON/Railway administration unless and until the same is endorsed on this agreement or incorporated in a formal instrument and signed by the parties hereto and till then the IRCON/Railway administration shall have the right to repudiate such arrangement.

Arbitration:

(a) In the event of any dispute or difference of opinion between the parties as to the respective rights and obligations of the parties hereunder or as to the true intent and meaning of these presents or any conditions thereof arising such dispute or difference of opinion (except the matters regarding which the decision has been specifically provided for in this agreement shall be referred to the an arbitral tribunal consisting of at least 3 members to be appointed by the IRCON for the time being, and his decision shall be final conclusive and binding on the parties. For the purpose of this Agreement, the CMD/IRCON will mean the head of the IRCON.

In case of dispute with any of the executing agencies, the arbitration proceeding shall be as per the extant rules in force for settlement of disputes amongst the two organizations, as circulated by the competent authority in this regard.



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(c) If one or more of the arbitrators appointed by the IRCON resigns from his appointment as an arbitrator or vacates his office, or is unable or unwilling to act so far any reason whatsoever or dies, the IRCON will have the power to appoint a new arbitrator to act in his place. Such arbitral tribunal shall be entitled to proceed with the reference from the previous arbitrator.

(d) Place of arbitration proceeding shall be the IRCON Headquarter or at a place where the agreement has been signed.

(e) The arbitral tribunal may from time to time, with the consent of parties IRCON and the executing agencies to these presents enlarge time for making and publishing the award. Cost of Execution of Agreement: All expenses in drawing up the Agreement and the cost of stamping and registration shall be borne by the Applicant jointly. Any charges, if levied for collection of registered agreement, shall also be borne by the Applicant. Scope: This MoU provides a flexible, overarching framework under which both parties may collaborate and cooperate for the installation of Stone Crusher. Both Parties at its discretion, in consultation with the other party can utilize the expertise of other agencies under their control in implementing the projects and free to sign any agreement/Memorandum of Understanding with such agencies. However, any duties and liabilities arising from such agreements/understanding shall be solely the responsibility of such agencies. This MoU shall be without prejudice to any other MoU entered in to between "Executing agencies" and "IRCON" earlier and shall not in any way affect any other understanding as may be necessary for any other project. This MoU shall remain in force till both Parties with mutual consent decide otherwise or amend this MoU, as may be considered necessary to ensure smooth and efficient execution of the projects.

INTERNATIONAL
Regn. No.
DM-5-8174

SSDIPRAJIA JV
SUNIL KHOLA
RANGPO FOREST
T-7
Project

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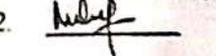
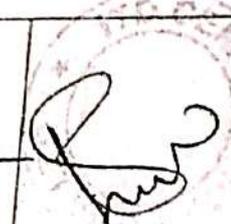
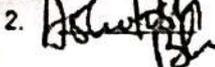
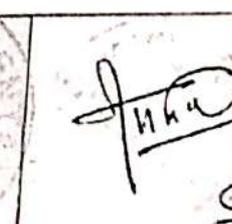
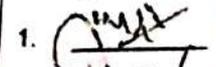
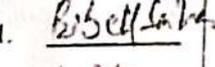
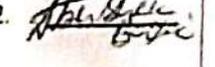
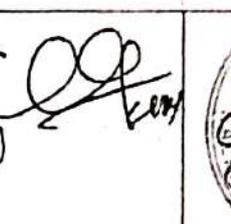
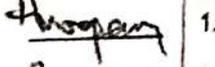
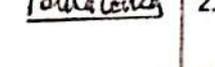
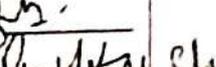
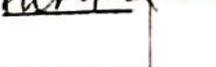
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Land: The Railway land required for Installation of Stone Crusher shall be licensed to the Applicant for 05 years or till the completion of Sivok Rangpo New BG Rail Line Project (whichever is earlier). Agreement in force From: The agreement shall be deemed to have come into force on and from... 20-08-2022

Consulation: "Executing agencies" and "IRCON" will consult with each other, whenever it may be appropriate and necessary, on the matters covered by this Memorandum and will use their best endeavors to ensure that employee and other staff of both the organizations cooperate in good faith with one another. Both Parties should apprise/Keep each other informed on project related matters. If any issue or dispute arise between Executing agencies and IRCON, they will use their best endeavors to resolve the dispute promptly and amicably.

IN WITNESS whereof, the PARTIES through their duly authorized representative here executed this MOU as of the site and place forth above.

 <p>GM/PH/Sivok-I</p> <p>For and on behalf of</p> <p>M/s IRCON International Ltd.</p> <p>Witness:</p> <ol style="list-style-type: none">   	 <p>PH/TDCIL</p> <p>For and on behalf of</p> <p>M/s ITD Cementation India Ltd.</p> <p>Witness:</p> <ol style="list-style-type: none">   	 <p>PM/GECPL</p> <p>For and on behalf of</p> <p>M/s Gammon Engineers and Contractors Pvt. Ltd.</p> <p>Witness:</p> <ol style="list-style-type: none">   	 <p>PM/PEL</p> <p>For and on behalf of</p> <p>M/s Patel Engineering Ltd.</p> <p>Witness:</p> <ol style="list-style-type: none">   	 <p>PM/APCO</p> <p>For and on behalf of</p> <p>M/s APCO INFRA TECH PVT. LTD</p> <p>Witness:</p> <ol style="list-style-type: none">   	 <p>PM/CSD JV</p> <p>For and on behalf of</p> <p>M/s CS-Dharajia JV</p> <p>Witness:</p> <ol style="list-style-type: none">  
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GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT LAND & LAND REFORMS OFFICER
JALPAIGURI
PHONE NO-03561-230278, FAX-03561-230592, e-mail ID- dllrojal@gmail.com

No. 101 /MM/DLLRO/JAL/2024

Dated: 01/07/2024

ORDER

As per Standard Environmental Conditions For Sand Mining 'No River sand mining be allowed in rainy season' in terms of the Sustainable Sand Management Guidelines, 2016 of Ministry of Environment, Forest and Climate Change (MoEF&CC).

Upon such, all riverbed sand mining operation shall remain suspended from 01.07.2024 under the jurisdiction of the district due to onset of Monsoon.

Necessary commencement order for lifting, loading and transportation of sand from riverbed will be notified in due course from this end, keeping in view the rainy season in the district; MoEF&CC guidelines; the riverbed replenishment status and the EC conditionalities of each mine.

Further, all the respective District Level Task Force are hereby directed to conduct frequent raid programmes at the various strategic locations under their respective jurisdiction and also submit weekly performance reports on every Monday about such enforcements to the Additional District Magistrate and District Land & Land Reforms Officer, Jalpaiguri without fail.

This Order shall come into force with immediate effect until further order.


 District Magistrate & Collector
 Jalpaiguri

Memo. No. 101/1(35) /MM/DLLRO/JAL/2024

Dated: 01/07/2024

Copy forwarded to:-

1. The Principal Secretary: Department of Industry Commerce & Enterprises; Mines Branch; 4 Abanindanath Tagore Sarani (Camac Street); Kolkata-700 018 for favour of his kind information.
2. The Chairman & Managing Director, WBMDTCL for favour of his kind information.
3. The Commissioner of Police, Siliguri Metropolitan Commissionerate, Siliguri for favour of his kind information.
4. The Superintendent of Police, Jalpaiguri for favour of his kind information.
- 5-6. The Sub-Divisional Officer, Mal/Sadar, Jalpaiguri for information and taking necessary action.
- 7-8. The Sub-Divisional Land & Land Reforms Officer, Mal/Sadar, Jalpaiguri for information and taking necessary action.
9. The Regional Transport Officer, Jalpaiguri for information and taking necessary action.
- 10-18. The Block Development Officer, Rajganj/Sadar/Maynaguri/Dhupguri/Mal/Matelli/ Nagrakata /Kranti/Banarhat for information and taking necessary action.
- 19-25. The Block Land & Land Reforms Officer, Rajganj/Sadar/Maynaguri/Dhupguri/Mal/Matelli/ Nagrakata for information and taking necessary action.
- 26-35. The OC/IC, Bhaktinagar/NJP/Rajganj/Sadar/Maynaguri/Dhupguri/Banarhat/Mal/Matelli/Nagrakata for information and taking necessary action.


 District Magistrate & Collector
 Jalpaiguri